

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

FOURTEENTH HARYANA VIDHAN SABHA

DURING

THE FIFTH (MARCH) SESSION, 2021

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

MARCH, 2021

PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Fifth Session held from 5th March, 2021 to 18th March, 2021 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh

Secretary.

TABLE OF CONTENTS

Sr. No.	Subject	Pages
1.	Statement regarding Council of Ministers etc.	
2.	Statement regarding party position	
3.	Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha	
4.	Programme Observed	
5.	Panel of Chairpersons	
6.	Committees	
7.	Governor Address	
8.	References	
9.	Financial Business	
10.	Legislation	
11.	Synopsis of the Bills	
12.	Resolutions-	
	(i) Official	
	(ii) Non-Official	
13.	Report presented/laid	
14.	Papers presented/Laid/Re-laid	
15.	Adjournment Motion Under Rule-66	
16.	Calling Attention Motions Under Rule-73	
17.	Statements made by the Ministers	
18.	Comparative statement of speeches made and time taken thereon	
19.	Figures relating to Questions	
20.	Questions Statement	
21.	Statement showing the Date-wise Number of Starred Questions Answered/not put/Postponed	
22.	Statement showing the Date-wise Number of Starred Questions deemed to have been answered Under Rule 45 (1)	
23.	Statement showing the number of Starred Questions in the name of Different Ministers Date-wise	
24.	Walk-outs	
25.	Appendix Bulletins (March) Session, 2021	

STATEMENT REGARDING COUNCIL OF MINISTERS ETC.

As on 31st March, 2021.

SPEAKER

Shri Gian Chand Gupta

CHIEF MINISTER

Shri Manohar Lal

DEPUTY CHIEF MINISTER

Shri Dushyant Chautala

MINISTERS

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

MINISTERS OF STATE

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA
AS ON 31ST MARCH, 2021.

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	30
4. Jannayak Janta Party	10
5. Haryana Lokhit Party	01
6. Independent	07
7. Vacant	02

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Fifth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 5th March, 2021, by an order of the Governor dated the 12th February, 2021 and continued to meet till the 18th March, 2021 when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 18th March, 2021.

During the Session, the Sabha held 11 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS FIFTH SESSION HELD FROM 5TH MARCH, 2021 TO 18TH MARCH, 2021.

Dated	Programme
5 th March, 2021 (02:00 P.M.)	Governor's Address to the Members of the Haryana Vidhan Sabha.
5 th March, 2021 (2:37 P.M. to 3:44 P.M.)	<ol style="list-style-type: none"> 1. Obituary References (For details see under the heading 'References'). 2. Laying of a copy of the Governor's Address on the Table of the House by the Speaker. 3. Presentation and adoption of the First Report of the Business Advisory Committee.
8 th March, 2021 (2:00 P.M. to 6:47 P.M.)	<ol style="list-style-type: none"> 1. Discussion on Governor's Address. 2. <u>OFFICIAL RESOLUTIONS.</u> <ol style="list-style-type: none"> (i) Regarding to withdraw the Factories (Haryana Amendment) Bill, 2016. (Carried) (For text of the Resolution/Details see heading 'Resolution') (ii) Regarding to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018. (Carried) (For text of the Resolution/Details see heading 'Resolution') (iii) Regarding to withdraw the Sports University of Haryana Bill, 2019. (Carried) (For text of the Resolution/Details see heading 'Resolution') 3. <u>LEGISLATIVE BUSINESS.</u> Bills to be introduced <ol style="list-style-type: none"> (i) The Haryana Rural Development (Amendment) Bill, 2021. (ii) The Haryana Goods and Services Tax (Amendment) Bill, 2021. (iii) The Haryana Municipal Corporation (Amendment) Bill, 2021. (iv) The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.
9 th March, 2021 (10:00 A.M. to 1:35 P.M.) (First Sitting)	Resumption of discussion on the Governor's Address.
9 th March, 2021 (2:35 P.M. to 7:30 P.M.) (Second Sitting)	Resumption of discussion on the Governor's Address and voting on the Motion of Thanks.
10 th March, 2021 (10:00 A.M. to 5:38P.M.)	<ol style="list-style-type: none"> 1. Obituary References (For details see under the heading 'References'). 2. Presentation of Supplementary Estimates for the year 2020-2021 (Second Instalment). 3. Presentation of Report of Estimates Committee. 4. Discussion and voting on the Demands for Supplementary Estimates for the year 2020-2021 (Second Instalment). 5. <u>LEGISLATIVE BUSINESS.</u> <ol style="list-style-type: none"> (I) Bills to be introduced. <ol style="list-style-type: none"> (i) The Haryana Municipal (Amendment) Bill, 2021. (ii) The Haryana Yog Aayog Bill, 2021. (iii) The Haryana Enterprises Promotion (Amendment) Bill, 2021. (II) Bills for consideration & passing. <ol style="list-style-type: none"> (i) The Haryana Rural Development (Amendment) Bill, 2021.

- (ii) The Haryana Goods and Services Tax (Amendment) Bill, 2021.
- (iii) The Haryana Municipal Corporation (Amendment) Bill, 2021.
- (iv) The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.

12th March, 2021
(12:00 Noon to 2:37 P.M.)

Presentation of Budget Estimates for the year 2021-2022.

15th March, 2021
(2:00 P.M. to 7:05 P.M.)

1. General discussion on the Budget Estimates for the year 2021-2022.
2. Presentation and adoption of the Second Report of the Business Advisory Committee.
3. **PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES:-**
 - (i) Eightieth First Report of the Committee on Public Accounts for the year 2020-2021 on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-2018 and on the Reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018.
 - (ii) Sixteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2020-2021 on Annual Technical Inspection Report on Local Bodies and Panchayati Raj Institutions for the year 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016 and 2016-2017 Audited by the Principal Account General (Audit), Haryana.
 - (iii) The Chairperson (Speaker) of the Rules Committee laid on the Table of the House the Report of the Rules Committee regarding containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.

4. **LEGISLATIVE BUSINESS.**

I. Bills for introduction, consideration and passing

The Haryana Appropriation (No.1) Bill, 2021.

II. Bills to be introduced

- (i) The Haryana Short Titles Amendment Bill, 2021.
- (ii) The Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.
- (iii) The Haryana Panchayati Raj (Amendment) Bill, 2021.

III. Bills for consideration and passing

- (i) The Haryana Municipal Corporation (Amendment) Bill, 2021.
- (ii) The Haryana Municipal (Amendment) Bill, 2021.
- (iii) The Haryana Enterprises Promotion (Amendment) Bill, 2021.
- (iv) The Haryana Yog Aayog Bill, 2021.

16th March, 2021
(10:00 A.M. to 1:27 P.M.)
(First Sitting)

Resumption of General discussion on the Budget Estimates for the year 2021-2022.

16th March, 2021
(2:30 P.M. to 8:51 P.M.)
(Second Sitting)

1. Resumption of General discussion on the Budget Estimates for the year 2021-2022 and reply by the Chief Minister.
2. Discussion and Voting on Demands for Grants on Budget for the year 2021-2022.

17th March, 2021
(10:00A.M. to 11:42A.M.)

1. MOTION UNDER RULE 121.

“That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled

Castes, Scheduled Tribes & Backward Classes, for the year 2021-2022 be suspended.

“That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2021-2022, keeping in view the proportionate strength of various parties/groups in the House”.

(Carried)

2. LEGISLATIVE BUSINESS.

Bills to be introduced

- (i) The Haryana Contingency Fund (Amendment) Bill, 2021.
- (ii) The Punjab Labour Welfare Fund (Haryana Amendment) Bill.
- (iii) The Sports University of Haryana Bill, 2021.

18th March, 2021
(10:00 A.M. to 2:28 P.M.)

1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule “Sittings of the Assembly”, indefinitely.
(Carried)

2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.
(Carried).

3. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES:-

- (i) Final Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.
- (ii) Forty Eighth Report of the Committee on Subordinate Legislation for the year 2020-2021.
- (iii) Tenth Report of the Committee on Petitions for the year 2020-2021 on various Petitions/Representations.
- (iv) Sixty Seventh Report of the Committee on Public Undertakings for the year 2020-2021 on the Report of the Comptroller & Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the years ended 31st March, 2015, 2016 and 2017.
- (v) Fiftieth Report of the Committee on Government Assurances for the year 2020-2021.
- (vi) Forty Fourth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021 on Reservation/ Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various departments, Central/State Government's Schemes applicable for the welfare of reserved categories, various matters in which suo-moto cognizance Caste Categories, 100-100 Square yards plots allotted/not allotted/dispossessed to the reserved categories and not providing the Food items as per guideline of “The National Food Security Act, 2013” to the reserved categories etc. and action taken by the Government on the recommendations contained in its Forty Third Report.
- (vii) Eighth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the

- year 2020-2021.
- (viii) Sixth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2020-2021 on Health Services and School Education Departments.
 - (ix) Forty Eighth Report of the Committee on Estimates for the year 2020-2021 on the Budget Estimates for 2019-2020 Transport Department.

4. **LEGISLATIVE BUSINESS.**

- (I) Bills for introduction, consideration and passing

The Haryana Appropriation (No. 2) Bill, 2021.

- (II) Bills for consideration and passing

- (i) The Haryana Short Titles Amendment Bill, 2021.

- (ii) The Haryana Panchayati Raj (Amendment) Bill, 2021.

- (iii) The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

- (iv) The Haryana Contingency Fund (Amendment) Bill, 2021.

- * (v) The Sports University of Haryana Bill, 2021

- (vi) The Haryana Recovery of Damage to Property during Disturbance to Public Order Bill, 2021.

* The Bill referred to the Select Committee.

(i) **PANEL OF CHAIRPERSONS**

On the 26th February, 2021 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for March Session, 2021 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel Naneola, MLA.
 2. Smt. Seema Trikha, MLA.
 3. Shri Jagbir Singh Malik, MLA.
 4. Shri Randhir Singh Gollen, MLA.
-

(ii) PANEL OF CHAIRPERSONS

On the 5th March, 2021 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for the day of 8th March, 2021 during this March Session, 2021 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Smt. Seema Trikha, MLA.
2. Smt. Naina Singh Chautala, MLA.
3. Smt. Nirmal Rani, MLA.
4. Smt. Geeta Bhukkal, MLA.
- * 5. Smt. Kiran Choudhry, MLA

* The Hon'ble Speaker has nominated Smt. Kiran Choudhry, MLA as a Member of the Panel of Chairpersons for the day of 08th March, 2021, during the Sitting of the House.

COMMITTEES

(i) (a) BUSINESS ADVISORY COMMITTEE (First meeting held on 05.03.2021)
[Nominated on the 10th January, 2020 under Rule 33 (1) and (3)]

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-officio Chairperson
2.	Shri Manohar Lal, Hon'ble Chief Minister	Member
3.	Shri Dushyant Chautala, Deputy Chief Minister	Member
4.	Shri Anil Vij, Hon'ble Home Minister	Member
5.	Shri Kanwar Pal, Parliamentary Affairs Minister	Member
*6.	Shri Bhupinder Singh Hooda, Leader of Opposition	Member
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Member
*8.	Shri Aftab Ahmed, MLA	Member

* Hon'ble Speaker has nominated to Shri Aftab Ahmed, MLA as a Member to serve on the Business Advisory Committee for the meeting held on 5th March, 2021 in place of Shri Bhupinder Singh Hooda, MLA, Leader of Opposition.

(i) (b) BUSINESS ADVISORY COMMITTEE (Second meeting held on 15.03.2021)
[Nominated on the 10th January, 2020 under Rule 33 (1) and (3)]

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-officio Chairperson
2.	Shri Manohar Lal, Hon'ble Chief Minister	Member
3.	Shri Dushyant Chautala, Deputy Chief Minister	Member
4.	Shri Anil Vij, Hon'ble Home Minister	Member
5.	Shri Kanwar Pal, Parliamentary Affairs Minister	Member
6.	Shri Bhupinder Singh Hooda, Leader of Opposition	Member
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Member

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3rd March, 2020 to nominate the Members of the Committee on Public Accounts for the year 2020-2021, has nominated the following Chairperson/ Members on 3rd June, 2020 to serve on the Committee on Public Accounts for the year 2020-2021.

1.	Shri Harvinder Kalyan, M.L.A.	Chairperson
2.	Smt. Kiran Choudhry, M.L.A	Member
3.	Dr. Abhe Singh Yadav, M.L.A	Member
4.	Shri Bharat Bhushan Batra, M.L.A	Member
5.	Shri Narender Gupta, M.L.A	Member
6.	Shri Sudhir Kumar Singla, M.L.A	Member
7.	Shri Varun Chaudhary, M.L.A	Member
8.	Shri Jogi Ram Sihag, M.L.A.	Member
9.	Shri Randhir Singh Gollen, M.L.A	Member

(iii) COMMITTEE ON ESTIMATES

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 03rd June, 2020 to serve on the Committee on Estimates for the year 2020-2021 under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Sudha, MLA	Chairperson
2.	Rao Dan Singh, MLA	Member
*3.	Shri Ram Kumar Gautam, MLA	Member
4.	Shri Aftab Ahmed, MLA	Member
5.	Shri Lakshman Napa, MLA	Member
6.	Shri Sitaram Yadav, MLA	Member
7.	Shri Parmod Kumar Vij, MLA	Member
8.	Shri Amit Sihag, MLA	Member
9.	Shri Mewa Singh, MLA	Member

* Sh. Ram Kumar Gautam has resigned from the membership of the Committee on Estimates of Haryana Vidhan Sabha and his resignation was accepted by the Hon'ble Speaker w.e.f 04th January,2021.

(iv) COMMITTEE OF PUBLIC UNDERTAKINGS

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 03rd March, 2020 to nominate the Members of the Committee on Public Undertakings for the year 2020-2021 has nominated the following Chairperson and Members on 03rd June, 2020 to serve on the Committee on Public Undertakings for the year 2020-2021:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
*2.	Shri Abhay Singh Chautala, M.L.A.	Member
3.	Shri Dura Ram, M.L.A.	Member
4.	Shri Mohan Lal Badoli, M.L.A.	Member
5.	Shri Rajesh Nagar, M.L.A.	Member
6.	Shri Chiranjeev Rao, M.L.A.	Member
7.	Shri Kuldeep Vats, M.L.A.	Member
8.	Shri Neeraj Sharma, M.L.A.	Member
9.	Shri Devender Singh Babli, M.L.A.	Member

Shri Abhay Singh Chautala, M.L.A. who was elected as a member to the Haryana Legislative Assembly from 46-Ellenabad Assembly Constituency has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27th January,2021 which was accepted by the Hon'ble Speaker on dated 27th January,2021.

**(v) RULES COMMITTEE
(Nominated on the 3rd June, 2020)**

1. Shri Gian Chand Gupta, Hon'ble Speaker	Ex-Officio Chairperson
2. Shri Bhupinder Singh Hooda, M.L.A.	Member
*3. Shri Abhay Singh Chautala, M.L.A.	Member
**4. Dr. Raghuvir Singh Kadian, M.L.A	Member
5. Shri Ghanshyam Dass Arora, M.L.A.	Member
6. Dr. Abhe Singh Yadav, M.L.A.	Member
7. Shri Bharat Bhushan Batra, M.L.A.	Member
8. Smt. Naina Singh Chautala, M.L.A.	Member
9. Shri Sudhir Kumar Singla, M.L.A.	Member

* Shri Abhey Singh Chautala has resigned his seat in the Haryana Legislative Assembly vide his letter dated 27th January, 2021.

** Dr. Raghuvir Singh Kadian, M.L.A. has been nominated as Member to serve on the Rules Committee of the Haryana Legislative Assembly on the 26th March, 2021.

(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 3rd June, 2020 under Rule 244 (1) for the Remaining period of the year 2020-2021.

1. Shri Jagbir Singh Malik, M.L.A.	Chairperson
2. Shri Bishan Lal Saini, M.L.A.	Member
3. Shri Rajinder Singh Joon, M.L.A.	Member
4. Shri Gopal Kanda, M.L.A.	Member
5. Shri Mahipal Dhanda, M.L.A.	Member
*6. Shri Pardeep Chaudhary, M.L.A.	Member
7. Smt. Nirmal Rani, M.L.A.	Member
8. Shri Amarjeet Dhanda, M.L.A.	Member
9. Shri Subhash Gangoli, M.L.A.	Member
10. Shri Dura Ram, M.L.A.	Special Invitee

* Sh. Pardeep Chaudhary, M.L.A. was disqualified from the membership of Haryana Vidhan Sabha w.e.f 14.01.2021 in terms of the provisions of Article 191(1) (e) of the Constitution of India read with Section 8(3) of the Representation of the People Act, 1951.

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 03.06.2020 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2020-21/40, dated 3rd June, 2020]

1.	Shri Ram Niwas, MLA	Chairperson
2.	Dr. Raghuvir Singh Kadian, MLA(vii)	Member
3.	Shri Rajinder Singh Joon, MLA(i)	Member
4.	Shri Jaiveer Singh, MLA(ii)	Member
5.	Shri Subhash Gangoli, MLA(iii)	Member
6.	Shri Bishamber Singh, MLA(iv)	Member
7.	Shri Ram Kumar Kashyap, MLA(viii)	Member
8.	Shri Dura Ram, MLA(v)	Member
9.	Shri Balbir Singh, MLA	Member
10.	Shri Sombir Sangwan, MLA	Member
11.	Shri Amit Sihag, MLA(vi)	Member
12.	Advocate General, Haryana	Member

(VIII) HOUSE COMMITTEE

(Nominated on 3rd June, 2020 for the year 2020-2021 under Rule 265)

- | | | |
|----|------------------------------------|------------------------|
| 1. | Shri Ranbir Gangwa, Deputy Speaker | Ex-Officio Chairperson |
| 2. | Shri Leela Ram, MLA | Member |
| 3. | Shri Aseem Goel, MLA | Member |
| 4. | Shri Pardeep Chaudhary, MLA | Member |
| 5. | Shri Randhir Singh Gollen, MLA | Member |

*Shri Pardeep Chaudhary, MLA was disqualified from the Membership of Haryana Vidhan Sabha w.e.f. 14.01.2021 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-50/2021/3, dated 30.01.2021

(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES.

(Nominated on 3rd June, 2020)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3rd March, 2020 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021, has nominated the following Chairperson and Members on 3rd June, 2020 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2020-2021:-

- | | |
|-----------------------------------|-------------|
| 1. Shri Ishwar Singh, M.L.A. | Chairperson |
| 2. Shri Jagdish Nayar, M.L.A. | Member |
| 3. Shri Lakshman Napa, M.L.A. | Member |
| 4. Shri Satya Parkash, M.L.A. | Member |
| 5. Smt. Renu Bala, M.L.A. | Member |
| 6. Shri Shishpal Singh, M.L.A. | Member |
| 7. Shri Ram Karan, M.L.A. | Member |
| 8. Shri Dharam Pal Gonder, M.L.A. | Member |
| 9. Shri Chiranjeev Rao, M.L.A. | Member |

The Committee was constituted w.e.f 3rd June, 2020 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC,ST&BC/1/2020-2021/43, dated 3rd June, 2020.

(X) COMMITTEE OF PRIVILEGES

The following Members have been nominated by the Hon'ble Speaker on 19th June, 2020 to serve on the Committee of Privileges under Rule 286(1) of the Rule of procedure and Conduct of Business in Haryana Legislative Assembly:-

1. Shri Kamal Gupta, M.L.A	Chairperson
2. Shri Kuldip Bishnoi, M.L.A	Member
3. Shri Kiran Chaudhary, M.L.A	Member
4. Shri Harvinder Kalyan, M.L.A	Member
5. Smt. Seema Trikha, M.L.A	Member
6. Shri Aseem Goel, M.L.A	Member
7. Shri Satya Parkash, M.L.A	Member
8. Shri Varun Chaudhary, M.L.A	Member
9. Shri Amarjeet Dhanda, M.L.A	Member
10. Shri Sombir Sangwan, M.L.A	Member

(XI) COMMITTEE OF PRIVILEGES

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2020-21 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 03rd June, 2020.

- | | | |
|----|--------------------------------|-----------------|
| 1. | Shri Ghanshyam Dass Arora, MLA | Chairperson |
| 2. | Smt. Geeta Bhukkal, MLA | Member |
| 3. | Smt Shakuntla Khatak, MLA | Member |
| 4. | Shri Laxman Singh Yadav, MLA | Member |
| 5. | Shri Sanjay Singh, MLA | Member |
| 6. | Shri Ram Niwas, MLA | Member |
| 7. | Shri Balraj Kundu, MLA | Member |
| 8. | Shri Jagbir Singh Malik, MLA | Special Invitee |
-

(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 03rd June, 2020 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2020-2021 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

- | | |
|--------------------------------------|-------------|
| 1. Dr. Kamal Gupta, M.L.A. | Chairperson |
| 2. Shri Kuldeep Bishnoi, M.L.A. | Members |
| 3. Shri Ghanshyam Saraf, M.L.A. | Members |
| 4. Smt. Seema Trikha, M.L.A. | Members |
| 5. Shri Bishamber Singh, M.L.A. | Members |
| 6. Shri Dharam Singh Chhoker, M.L.A. | Members |
| 7. Shri Surender Panwar M.L.A. | Members |
| 8. Shri Amarjeet Dhanda, M.L.A. | Members |
| 9. Shri Rakesh Daultabad, M.L.A. | Members |

Special Invitees

- *1. Shri Bishan Lal Saini, M.L.A.
- **2. Shri Shamsher Singh Gogi, M.L.A.
-

*and ** **Shri Bishan Lal Saini, M.L.A. and Shri Shamsher Singh Gogi, M.L.A.** to serve on the Committee on Local Bodies & Panchayati Raj Institutions as Special Invitees w.e.f. 10th November, 2020 for the remaining period of the year 2020-2021.

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (Buildings & Roads)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 3rd June, 2020 to serve on the Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2020-2021 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Mohd. Ilyas, M.L.A.	Member
3.	Shri Vinod Bhayana, M.L.A.	Member
4.	Shri Lila Ram, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Ch. Mamman Khan, M.L.A.	Member
8.	S. Shamsheer Singh Gogi, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member
10.	Shri Ram Kumar Gautam, M.L.A.	Special Invitee
11.	Shri Laxman Singh Yadav, M.L.A.	Special Invitee

(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2020-21 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 3rd June, 2020.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Shri Jagdish Nayar, MLA	Member
3.	Shri Ram Kumar Kashyap, MLA	Member
**4.	Dr. Kamal Gupta, MLA	Member
5.	Smt. Naina Singh Chautala, MLA	Member
6.	Smt. Shailly, MLA	Member
7.	Shri Shishpal Singh MLA	Member
8.	Shri Nayan Pal Rawat, MLA	Member
* 9.	Shri Indu Raj, MLA	Member

*Vide Notification No. HVS/E&H/1/2020-2021/95 dated 20th November, 2020, Hon'ble Speaker has pleased to nominate Shri Indu Raj, MLA, as member to serve the Committee for the remaining period of the year 2020-2021.

* *Vide Notification No. HVS/E&H/1/2020-2021/96 dated 1st December, 2020, Dr. Kamal Gupta, MLA resigned from the Membership of the above said Committee on 1st December, 2020 and Hon'ble Speaker accepted the same.

GOVERNOR ADDRESS

The Governor addressed the Vidhan Sabha on Friday the 5th March, 2021 at 02:00 P.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 5th March, 2021 at 02:00 P.M.

The Motion of Thanks on the Governor's Address was moved on the 5th March, 2021 by Smt. Seema Trikha, MLA and Seconded by Smt. Naina Singh Chautala.

The motion was discussed:-

On 8th March, 2021 (Treasury 69 minutes and Opposition 75 minutes and Independent for 172 28 minutes)

On 9th March, 2021 (Treasury 69 minutes and Opposition 47 minutes and Independent (First Sitting) 05 minutes) for 121

On 9th March, 2021 (Treasury 195 minutes and Opposition 88 minutes and Independent (Second Sitting) 12 minutes) for 295

Fifty three members took part in the discussion, twenty Seven members from Treasury Benches including the Chief Minister speaking for 333 minutes, twenty members from Opposition speaking for 210 minutes and six members Independent speaking for 45 minutes.

The Motion was put before the House on the 8th March, 2021 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 9th March, 2021.

REFERENCES

References to the deaths of late :-

1. Smt. Chandrawati, former Lieutenant Governor of Puducherry.
2. Shri Om Parkash Jain, former Minister of Haryana.
3. Shri Ramji Lal, former Member of Parliament.
4. Chaudhary Balbir Singh, former Member of Haryana Legislative Assembly.
5. Swami Bhagwan Dev Paramhans, former Member of Haryana Legislative Assembly.
6. Padma Bhushan Shri Darshan Lal Jain.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Uttrakhand Natural Calamity.
11. Freedom Fighters of Haryana.
12. Others.

were made on the 5th March, 2021, by the Chief Minister and spoke.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

Rao Dan singh, a Member of the Indian National Congress Party made a suggestion that the name of Smt. Ramgiri Devi W/o Late Rao Kahan Singh, former Speaker of PEPSU State Legislative Assembly, may also be added in the above said list and the same was agreed.

The Speaker also associated himself with the sentiments expressed in the House, spoke.

The Speaker also requested to all the Members of the Indian National Congress Party to remove the black bands from their arms at the time of silence for two minutes as a mark of respect to the memory of the deceased.

It was decided to send messages of condolence to the bereaved

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

References to the deaths of late :-

1. Shri Manohar Lal Saini , former Member of Parliament.
2. Havildar Vedpal, Village Chhudani, District Jhajjar.

were made on the 10th March, 2021, by the Chief Minister and spoke..

Smt. Kiran Choudhary, a Member from the Indian National Congress Party, spoke.

The Speaker also associated himself with the sentiments expressed

It was decided to send messages of condolence to the bereaved

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
---------	------------------	--

- | | | |
|------|---|---|
| 1. | Smt. Chandrawati,
former Lieutenant Governor of
Puducherry. | Shri Sumer Singh
S/o Late Smt. Chandrawati,
former Lieutenant Governor of
Puducherry,
Rohtak Road Dadri,
District Charkhi Dadri. |
| 2. | Shri Om Parkash Jain,
former Minister of Haryana. | Shri Atul Jain,
S/o Late Shri Om Parkash Jain,
former Minister of Haryana,
624-L, Model Town, Panipat |
| 3. | Shri Ramji Lal,
former Member of Parliament. | Smt. Gyano Devi
W/o Late Shri Ramji Lal,
former Member of Parliament,
H.No. 205, Vishwakarma Colony,
Balsamand Road, Hisar |
| 4. | Chaudhary Balbir Singh,
former Member of Haryana
Legislative Assembly. | Shri Ranbir Singh
S/o Late Chaudhary Balbir Singh,
former Member of Haryana Legislatvie
Assembly,
H. No. 238, Ward No. 2,
Fatehabad. |
| 5. | Swami Bhagwan Dev Paramhans,
former Member of Haryana
Legislative Assembly. | Swami Dineshanand Ji Maharaj,
C/o Late Swami Bhagwan Dev Paramhans,
former Member of Haryana Legislative
Assembly,
Shri Sankatmochani Devi Dham,
Village Kakroli Sardara,
District Charkhi Dadri. |
| 6. | Padam Bhushan Shri Darshan Lal
Jain. | Shri Deepak Jain
S/o Late Padam Bhushan Shri Darshan Lal
Jain,
H.No. 2, Jain Nagar, Jagadhari,
District Yamunanagar. |
| 7. | Shri Manohar Lal Saini,
former Member of Parliament. | Shri Jagdish Saini
S/o Late Shri Manohar Lal Saini,
former Member of Parliament,
Kailash Nagar, Ward No. 3,
Rewari Road, Narnaul,
District Mahendragarh. |
| 8. | Freedom Fighters of Haryana | |
| (i) | Shri Jagram | Col. O.P. Yadav (Retd.)
S/o Late Shri Jagram,
H.No. 637, Sector-15,
Part-1, Gurugram. |
| (ii) | Shri Sumer Singh | Shri Manjeet Jakhar,
Grandson of Late Shri Sumer Singh,
Village Nimar Badesra,
District Charkhi Dadri. |

- (iii) Shri Gugan Ram Yadav Smt. Bhuri Devi
W/o Late Shri Gugan Ram Yadav,
Village Siana, District Mahendragarh.
9. **Martyrs of Haryana**
- (i) Colonel Jagbir Singh, Smt. Meena Devi
Village Kharkhra, W/o Late Colonel Jagbir Singh,
District Rohtak Village Kharkhra, District Rohtak.
- (ii) Lieutenant Colonel Rishabh Sharma, Smt. Radha Sharma
Village Gharora, W/o Late Lieutenant Colonel Rishabh
District Faridabad Sharma,
Flat No. 105, Nalanda Apartment,
Sector-21C, Faridabad.
- (iii) Major Vineet Gulia, Shri Nahar Singh Gulia
Village Daryapur, F/o Late Major Vineet Gulia,
District Jhajjar Village Daryapur, District Jhajjar.
- (iv) Warrant Officer Satpal, Smt. Ram Kala Devi,
Village Salimpur, M/o Late Warrant Officer Satpal,
District Mahendragarh Village Salimpur, District Mahendragarh.
- (v) Subedar Virender Singh, Smt. Mintu Yadav,
Village Malra Sarai, W/o Late Subedar Virender Singh,
District Mahendragarh Village Malra Sarai,
District Mahendragarh.
- (vi) Subedar Anil Singh, Smt. Mamta Devi,
Village Ujina, District Nuh W/o Late Subedar Anil Singh,
Village Ujina, District Nuh.
- (vii) Subedar Satyanarayan, Smt. Sushila Devi,
Village Pelhpa, District Jhajjar W/o Late Subedar Satyanarayan,
Village Pelhpa, District Jhajjar.
- (viii) Subedar Pratap Singh, Smt. Saroj Singh,
Village Aurangabad, District Palwal W/o Late Subedar Pratap Singh,
Village Aurangabad, District Palwal.
- (ix) Subedar Mangal Singh, Smt. Sumitra Devi,
Village Bhada Khera, District Hisar W/o Late Subedar Mangal Singh,
Village Bhada Khera, District Hisar.
- (x) Subedar Ravinder, Smt. Rajwanti Devi,
Village Salhawas, District Jhajjar W/o Late Subedar Ravinder,
Village Salhawas, District Jhajjar.

- | | | |
|---------|---|---|
| (xi) | Assistant Sub Inspector Krishan Kumar, Village Dobh, District Rohtak | Smt. Anita
W/o Late Assistant Sub Inspector Krishan Kumar,
1831/20, Gali No. 3,
Ambedkar Colony,
Kanheli Road Rohtak. |
| (xii) | Assistant Sub Inspector Tejpal Singh, Village Kanonda, District Jhajjar | Smt. Usha Devi
W/o Late Assistant Sub Inspector Tejpal Singh,
Village Kanonda, District Jhajjar. |
| (xiii) | Naib Subedar Krishan Kumar, Village Saloda, District Jhajjar | Smt. Sharmila Devi,
W/o Late Naib Subedar Krishan Kumar,
Village Saloda, District Jhajjar. |
| (xiv) | Havildar Nirmal Singh, Village Jansui, District Ambala | Smt. Gurwinder Kaur,
W/o Late Havildar Nirmal Singh,
Village Jansui, District Ambala. |
| (xv) | Havildar Jagdish Punia, Village Kharkhari, District Hisar | Smt. Vidya Devi,
W/o Late Havildar Jagdish Punia,
Village Kharkhari, District Hisar. |
| (xvi) | Havildar Satender Kumar, Village Bihali, District Mahendragarh | Smt. Rajbala Devi,
W/o Late Havildar Satender Kumar,
Village Bihali, District Mahendragarh. |
| (xvii) | Havildar Amarnath, Village Bishanpura, District Jind | Smt. Sonali Devi,
W/o Late Havildar Amarnath,
Village Bishanpura,
District Jind. |
| (xviii) | Havildar Birender Singh, Village Kheri Jat, District Jhajjar | Smt. Saroj Devi,
W/o Late Havildar Birender Singh,
Village Kheri Jat,
District Jhajjar. |
| (xix) | Havildar Satish Kumar, Village Jamni Khera, District Hisar | Smt Sunita Devi,
W/o Late Havildar Satish Kumar,
H.No. 97, Ward No. 1, Shiv Colony,
Rohtak. |
| (xx) | Havildar Samer Singh, Village Singhwa Khas, District Hisar | Smt. Ramrati Devi,
W/o Late Havildar Samer Singh,
Village Singhwa Khas,
District Hisar. |
| (xxi) | Havildar Murgsen Yadav, Bhiwani | Smt. Sudesh Yadav,
W/o Late Havildar Murgsen Yadav,
Shivaji Marg Meham Road Vidya Nagar,
Bhiwani. |

- | | | |
|-----------|---|---|
| (xxii) | Lance Havildar Bishan Dayal,
Village Nain, District Mahendragarh | Smt. Kaushalya Devi,
W/o Late Lance Havildar Bishan Dayal,
Village Nain, District Mahendragarh. |
| (xxiii) | Naik Narender Kumar,
Village Sihol, District Palwal | Smt. Reeta,
W/o Late Naik Narender Kumar,
Village Sihol, District Palwal. |
| (xxiv) | Lance Naik Gobind,
Village Loan, Distrit Jind | Smt. Suman Devi,
W/o Late Lance Naik Gobind,
Hari Nagar, Gali No. 7 B, 247/7,
Jind. |
| (xxv) | Lance Naik Rakesh Singh,
Village Kairu, District Bhiwani | Smt. Meena,
W/o Late Lance Naik Rakesh Singh,
Village Kairu, District Bhiwani. |
| (xxvi) | Lance Dafedar Joginder Singh,
Village Kharkhra, District Rohtak | Smt. Sonu Kumari,
W/o Late Lance Dafedar Joginder Singh,
Village Kharkhra, District Rohtak. |
| (xxvii) | Lance Dafedar Deepak Kumar,
Village Judi, District Rewari | Smt. Pinki Kumari,
W/o Late Lance Dafedar Deepak Kumar,
Village Judi, District Rewari. |
| (xxviii) | Sepoy Pawan Kumar,
Village Village Dinod,
District Bhiwani | Smt. Santi,
W/o Late Sepoy Pawan Kumar,
Village Dinod, District Bhiwani. |
| (xxix) | Sepoy Sunder Pal,
Village Mulodi,
District Mahendragarh | Smt. Anju Devi,
W/o Late Sepoy Sunder Pal,
Village Mulodi, District Mahendragarh. |
| (xxx) | Sepoy Satish Kumar,
Village Kamania,
District Mahendragarh | Smt. Bimla Devi,
M/o Late Sepoy Satish Kumar,
Village Kamania, District Mahendragarh. |
| (xxxii) | Sepoy Sachin,
Village Siwana,
District Jhajjar | Smt Raveena Devi,
W/o Late Sepoy Sachin,
Village Siwana, District Jhajjar. |
| (xxxiii) | Sepoy Balwinder Singh,
Village Baras,
District Karnal | Smt. Dimpal,
W/o Late Sepoy Balwinder Singh,
Village Baras, District Karnal. |
| (xxxiiii) | Sepoy Lalit Kumar,
Village Charkhi,
District Charkhi Dadri | Smt. Sunita,
W/o Late Sepoy Lalit Kumar,
Village Charkhi,
District Charkhi Dadri. |
| (xxxv) | Sepoy Sandeep,
Village Julani,
District Jind | Smt. Kamlesh,
M/o Late Sepoy Sandeep,
Village Julani, District Jind. |

- | | | |
|-----------|--|---|
| (xxxv) | Sepoy Virender Singh,
Village Mirchpur, District Hisar | Smt. Monika,
W/o Late Sepoy Virender Singh,
Village Mirchpur, District Hisar. |
| (xxxvi) | Sepoy Arun Chauhan,
Village Gijarod, District Jhajjar | Smt. Poonam,
W/o Late Sepoy Arun Chauhan,
Village Gijarod, District Jhajjar. |
| (xxxvii) | Sepoy Amit Mann,
Village Bithla, District Jhajjar | Shri Vijay Kumar,
F/o Late Sepoy Amit Mann,
Village Bithla, District Jhajjar. |
| (xxxviii) | Havildar Vedpal,
Village Chhudani, District Jhajjar | Smt. Rekha,
W/o Late Havildar Vedpal,
Village Chhudani, District Jhajjar. |
| 10. | A tribute to Corona Warriors and other people who have lost their lives due to Coronavirus (Covid-19) pandemic. | <ul style="list-style-type: none"> (i) Shri Vikram, IAS,
Deputy Commissioner,
Ambala. (ii) Shri Jaibir Singh Arya, IAS,
Deputy Commissioner,
Bhiwani. (iii) Shri Amarjit Singh Mann, IAS,
Deputy Commissioner,
Charkhi Dadri. (iv) Shri Yash Pal, IAS,
Deputy Commissioner,
Faridabad. (v) Shri Mahavir Kaushik, IAS,
Deputy Commissioner,
Fatehabad. (vi) Shri Yash Garg, IAS,
Deputy Commissioner,
Gurugram. (vii) Dr. Priyanka Soni, IAS,
Deputy Commissioner,
Hisar. (vii) Shri Shyam Lal Poonia, IAS,
Deputy Commissioner,
Jhajjar. (ix) Dr. Aditya Dahiya, IAS,
Deputy Commissioner,
Jind. |

- (x) Shri Pradeep Dahiya, IAS,
Deputy Commissioner,
Kaithal.
- (xi) Shri Nishant Kumar Yadav, IAS,
Deputy Commissioner,
Karnal.
- (xii) Shri Mukul Kumar, IAS,
Deputy Commissioner,
Kurukshetra.
- (xiii) Shri Ajay Kumar, IAS,
Deputy Commissioner,
Mahendragarh.
- (xiv) Capt. Shakti Singh, IAS,
Deputy Commissioner,
Nuh.
- (xv) Shri Naresh Kumar, IAS,
Deputy Commissioner,
Palwal.
- (xvi) Shri Vinay Partap Singh, IAS,
Deputy Commissioner,
Panchkula.
- (xvii) Shri Sushil Sarwan, IAS,
Deputy Commissioner,
Panipat.
- (xviii) Shri Yashendra Singh, IAS,
Deputy Commissioner,
Rewari.
- (xix) Shri Manoj Kumar, IAS,
Deputy Commissioner,
Rohtak.
- (xx) Shri Anish Yadav, IAS,
Deputy Commissioner,
Sirsa.
- (xxi) Shri Lalit Siwach, IAS,
Deputy Commissioner,
Sonipat.
- (xxii) Shri Girish Arora, IAS,
Deputy Commissioner,
Yamunanagar.

11. Uttarakhand Natural Calamity Dr. S.S. Sandhu, IAS,
Chief Secretary to Government,
Uttarakhand, Dehradun.
12. **Common**
- (i) Smt. Sushila Devi Prof. Ganeshi Lal,
Hon'ble Governor of Odisha,
Bansal Colony-2, Sirsa.
- (ii) Sardar Jagir Singh Sardar Sandeep Singh, Minister of State,
H.No. 1436, Sector-1, Part-II,
Kurukshetra.
- (iii) Shri Jagdev Kaushik Shri Ramesh Chander Kaushik,
Member of Parliament,
Bungalow No. 30,
Pt. Ravi Shankar Shukla Lane,
New Delhi.
- (iv) Shri Ramkishan Yadav Shri Laxman Singh Yadav, MLA,
Samaroh Sathal, Nahar Road,
Railway Station Kosli,
District Rewari.
- (v) Smt. Bhagwati Devi Shri Laxman Singh Yadav, MLA,
Samaroh Sathal, Nahar Road,
Railway Station Kosli,
District Rewari.
- (vi) Shri Ankur Maniktala Shri Ghanshyam Dass Arora, MLA,
H.No. 120-AR, Model Town,
Yamunanagar.
- (vii) Smt. Chawli Begum Shri Mohammed Ilyas, MLA,
Village Sultanpur, Punhana,
District Nuh.
- (viii) Smt. Ramgiri Devi Shri Mahender Singh,
S/o Late Rao Kahan Singh Yadav
First Speaker of PEPSU Vidhan Sabha;
and first Member of Mahendragarh
Constituency,
Village Duloth, District Mahendragarh.
- (ix) Smt. Kesra Devi Dr Krishan Middha, MLA,
Near Old Sabji Mandi,
Jind.
-

FINANCIAL BUSINESS

1. BUDGET

The Budget Estimates for the year 2021-2022 were presented to the House by the Chief Minister on the 12th March, 2021.

(i) GENERAL DISCUSSION.

The General discussion on Budget was held on the :-

15 th March, 2021 for 146 minutes	(Treasury 83 minutes and Opposition 51 and Independent 12 minutes)
16 th March, 2021 (First Sitting) for 137 minutes	(Treasury 54 minutes and Opposition 41 and Independent 42 minutes)
16 th March, 2021 (Second Sitting) for 330 minutes	(Treasury 216 minutes and Opposition 102 and Independent 12 minutes)

The total time taken by the Treasury Benches was 353 minutes i.e. three hundred and fifty three minutes and by the Opposition i.e. 194 minutes i.e. one hundred and ninety nine minutes and by the Independent i.e. 66 minutes i.e. sixty six minutes. The total number of members who participated was 50 (26 from the Treasury Benches, 18 from the Opposition and 06 Independent).

(ii) DEMANDS FOR GRANTS.

There were in all 45 Demands for Grants totaling a sum of ` 173901,32,26,602/-/. According to the previous practice and to save the time of the House, all the Demands for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 16th March, 2021. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

Shri Bharat Bhushan Batra and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party spoke for a while, respectively.

Demands Nos. 1 to 45 were put together and carried.

II. THE SUPPLEMENTARY ESTIMATES 2019-2020 (SECOND INSTALMENT)

The Supplementary Estimates-2020-2021 (Second Instalment) were presented by the Chief Minister to the Sabha on the 10th March, 2021 and voted on the same day i.e. 10th March, 2021.

There were in all 11 Demands for Grants totaling a sum of ` 8966,65,26,981/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 3, 4, 6, 15, 17, 23, 24, 27, 36, 45 and 47) on the order paper were deemed to have been read and moved together in the House on the 10th March, 2021. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 4 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 17 was put and carried.

Demand Nos. 23 & 24 were put together and carried.
Demand No. 27 was put and carried.
Demand No.36 was put and carried.
Demand No. 45 was put and carried.
Demand No. 47 was put and carried.

III. THE HARYANA APPROPRIATION (NO.1) BILL, 2021.

The Haryana Appropriation (No.1) Bill, 2021 (Bill No. 13-HLA of 2021) in respect of the Supplementary Estimates for the year 2020-2021 (Second Instalment) voted by the Sabha on the 10th March, 2021 was introduced and considered on 15th March, 2021.

There were 11 Demands in all totalling a sum of ` 8966,65,26,981/-.

The Bill was passed.

IV. THE HARYANA APPROPRIATION (NO.2) BILL, 2021.

The Haryana Appropriation (No.2) Bill, 2021 (Bill No. 16-HLA of 2021) in respect of the Demands on the Budget voted by the Sabha on the 16th March, 2021 was introduced and considered on the 18th March, 2021.

There were 45 Demands in all totalling a sum of ` 173901,32,26,602/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on 08.03.2021, 10.03.2021, 15.03.2021, 17.03.2021 and 18.03.2021. The Sabha passed fourteen including two Appropriation Bills in respect of the Supplementary Estimates for the year 2020-2021 (Second Installment) and the Budget Estimates for the year 2021-2022 (See Table).

TABLE

Sr. No.	Title of the Bill	Bill No	Minister for Move Introducing/ Passing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2		3	4	5	6	7	8	9	10	11	12
1.	The Haryana Rural Development (Amendment) Bill, 2021	Bill No. 1- HLA of 2021	Deputy Chief Minister	08.03.2021	10.03.2021	- - -	- - -	- - -	- - -	- - -	5	10.03.2021
2.	The Haryana Goods & Services Tax (Amendment) Bill, 2021	Bill No. 2- HLA of 2021	Deputy Chief Minister	08.03.2021	10.03.2021	- - -	- - -	- - -	- - -	- - -	3	10.03.2021
3.	The Haryana Municipal Corporation (Amendment) Bill, 2021	Bill No. 3- HLA of 2021	1.Parliamentary Affairs Minister 2.Urban Local Bodies Minister	08.03.2021	15.03.2021	1 2 -	4 6 -	1 - -	1 - -	- - -	5	15.03.2021
4.	The Haryana Municipal (Amendment) Bill, 2021	Bill No. 04- HLA of 2021	Urban Local Bodies Minister	10.03.2021	15.03.2021	- - -	- - -	1 - -	1 - -	- - -	5	15.03.2021

			and Museums									
12.	The Haryana Appropriation (No.1) Bill, 2021	Bill No. 13- HLA of 2021	Parliamentary Affairs Minister	15.03.2021	15.03.2021	- - -	- - -	- - -	- - -	- - -	3	15.03.2021
13.	The Haryana Contingency Fund (Amendment) Bill, 2021	Bill No. 14- HLA of 2021	Parliamentary Affairs Minister	17.03.2021	18.03.2021	- - -	- - -	- - -	- - -	- - -	3	18.03.2021
14.	The Sports University of Haryana Bill, 2021	Bill No. 15- HLA of 2021	Minister of State for Sports and Youth Affairs	17.03.2021	18.03.2021	- 3 -	- 7 -	- - -	- - -	- - -	-	Referred to Select Committee
15.	The Haryana Appropriation (No.2) BILL, 2021	Bill No. 16- HLA of 2021	Parliamentary Affairs Minister	18.03.2021	18.03.2021	6 10 -	14 31 0	- - -	- - -	- - -	53	18.03.2021

T – Treasury
O- Opposition
I- Independent

**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING
BUDGET SESSION, MARCH, 2021.**

1. The Haryana Rural Development (Amendment) Bill, 2021 (**Bill No. 1-HLA of 2021**) (**Introduced on 08.03.2021 and passed on 10.03.2021**).

This Bill seeks to amend the principal Act to make an enabling provision in the Haryana Rural Development Act, 1986 to provide pension and consequential retrial benefit to the employees of Haryana Rural Development Fund Administration Board with retrospective effect w.e.f. 3rd April, 1987.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2021(**Bill No. 2-HLA of 2021**) (**Introduced on 08.03.2021 and passed on 10.03.2021**).

This Bill seeks to amend the principal Act with a view certain difficulties are being faced in giving effect to these saved actions which require certain amendments or modifications in the repealed Acts. Whereas after implementation of GST Law under the provisions of 101st Constitutional Amendment Act, the State Government does not have power to amend or modify the Acts which have been repealed and it is necessary to remove such difficulties to carry out these saved actions. Therefore, it has become necessary to amend sub-section (2) of section 174 to empower the State Government to issue Removal of Difficulty Orders in respect of such difficulties, as arising, so that the actions as saved may be implemented.

3. The Haryana Municipal Corporation (Amendment) Bill, 2021. (**Bill No. 3-HLA of 2021**) (**Introduced on 08.03.2021 and passed on 15.03.2021**).

This Bill seeks to amend the principal Act with a view that to integrate the cadre of all employees of Municipal Corporations which are in existence and which are to be created in future by way of amendments in sections 67,419 and 422 of the Haryana Municipal Corporation Act 1994 with effect from 31st day of May, 1994. The Bill also seeks to amend the section 87 with a view to called Property Tax bsssed on assessment on value of property. The Bill also seeks to amend sections 87 D, 87E, 89, 132 and 385 to collect the property tax on such buildings are required to be levied on the basis of actual uses; The bill further seeks to amend the sections 96, 96B, 122, 164, 350D, 385, 419 and 472 to make the Act more effective.

4. The Haryana Municipal (Amendment) Bill, 2021. (**Bill No. 4-HLA of 2021**) (**Introduced on 10.03.2021 and passed on 15.03.2021**).

This Bill seeks to amend the principal Act with a view that it is proposed to be rectified by way of carrying out amendment in Section 2A of the Haryana Municipal Act, 1973 with retrospective effect from 23rd day of January, 2019. Now the Municipal Bodies are pressed hard for going in for commercially viable projects. Accordingly it is required to make enabling provisions to authorize the Municipal Bodies to avail commercial borrowings, by way of insertion of section 60A in the Haryana Municipal Act, 1973. So far such disposals are being made through the provisions of Rules. The Government of India, on the recommendations of the NITI Aayog, has made a suggestion to levy and collect Property Tax based on assessment on the value of the property. With the introduction of General Sales Tax Act, advertisement tax was subsumed in the Goods and Services Tax. However, provision to regulate the advertisements displayed in a public view is required to be made for the Municipal Bodies to control and regulate such advertisements (at times cluttering of such advertisements hampers the movement of traffic also). To make the Registration of Property very realistic and to be regulated in a better way, provision has been made in procedure laid down by the Revenue Department. The existing provisions about No Due Certificate for sanction/release of electricity, water and sewerage connection happens to be ambiguous in the Haryana Municipal Act, 1973. It is required to be made more clear.

5. The the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021. **(Bill No. 5-HLA of 2021) (Introduced on 08.03.2021 and passed on 10.03.2021).**

This Bill seeks to amend the principal Act with a view to make the process equitable for migration of licensees. As per the existing provision in the Act of 1975, a licensee who either deposits the entire EDC/IDC dues as per schedule or makes a substantial payment of EDC/IDC before migrating to a different category of license where the rates of EDC/IDC are low, is at disadvantage since the entire excess payment made against EDC/IDC in the existing license is forfeited. On the other hand, a licensee who is a major defaulter in terms of EDC/IDC does not get penalized for such default and gets away by either getting its entire EDC/IDC payments adjusted or by making any such payment for the new license, as required.

6. The Haryana Enterprises Promotion (Amendment) Bill, 2021. **(Bill No. 6-HLA of 2021) (Introduced on 10.03.2021 and passed on 15.03.2021).**

This Bill seeks to amend the principal Act with a view that strengthen the prospects of Haryana in evaluation of State Ranking being carried out by the Department for Promotion of Industry and Internal Trade, Ministry of Industry and Commerce, Government of India. The amending Sections are 2,3,4,5,6,8,9,11,12 and 15 of the Haryana Enterprises Promotion Act, 2016 are proposed to be amended

7. The Haryana Yog Aayog Bill, 2021. **(Bill No. 7-HLA of 2021) (Introduced on 10.03.2021 and passed on 15.03.2021).**

This Bill seeks to the importance, affectivity and utility of Yoga and Ancient Therapies, there is, an inevitable requirements of Yog Aayog for the promotion , management, regulation, training of Yoga and to develop a system of Naturopathy system of medicine and to regulate the practice thereof and to deal with certain other matters such as training, promotion and Yogasana as a Sport etc. The establishment of Haryana Yog Aayog will be beneficial for human beings and common people of Haryana.

8. The Haryana Short Titles Amendment Bill, 2021. **(Bill No. 9-HLA of 2021) (Introduced on 15.03.2021 and passed on 18.03.2021).**

This Bill seeks for better understanding of the applicability of the laws in the State of Haryana which instead carry the word ‘Punjab’ and ‘East Punjab’ in the short title, there is pressing need that “Punjab Acts” and “East Punjab Acts” should be amended to “Haryana Acts”.

9. The Haryana Recovery of Damages to Property During Disturbance to Public Order Bill, 2021. **(Bill No. 10-HLA of 2021) (Introduced on 15.03.2021 and passed on 18.03.2021).**

This Bill seeks to amend the principal Act with a view to provide for recovery of damages to properties caused by persons during disturbances to public order by an assembly, lawful or unlawful, including riots and violent disorder and for constitution of Claims Tribunal(s) to determine the liability, to assess the damages caused and to award compensation in the State of Haryana and for matters connected therewith or incidental thereto, is required. Hence, the Bill.

10. The Haryana Panchayati Raj (Amendment) Bill, 2021.. **(Bill No. 11-HLA of 2021) (Introduced on 15.03.2021 and passed on 18.03.2021).**

This Bill seeks to amend the principal Act with a view that, it is necessary to fix the date of commencement of the term of five years of the Gram Panchayats, Panchayat Samitis and Zila Parishads from the date appointed for its first meeting.

11. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.. **(Bill No. 12-HLA of 2021) (Introduced on 17.03.2021 and passed on 18.03.2021).**

This Bill seeks to amend principal Act with a view that It has been felt that the method of receipt of the fund constituted under this Act should be made easier for the purpose and objects. Thus, with a view to achieve this object, it has become essential to make provision to receive funds through online mode to make easier to augment the resources of the fund and for this, it is proposed to carry out necessary amendments.

12. The the Haryana Appropriation (No.1) Bill, 2021 **(Bill No. 13-HLA of 2021) (Introduced on 15.03.2021 and passed on 15.03.2021).**

This Bill seeks to introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Haryana of the sums required to meet the supplementary grants made by the Legislative Assembly for expenditure for the financial year 2020-21.

13. The Haryana Contingency Fund (Amendment) Bill, 2021.. **(Bill No. 14-HLA of 2021) (Introduced on 17.03.2021 and passed on 18.03.2021).**

This Bill seeks to amend the principal Act with a view that this Bill is introduced in pursuance of articles 204 (1) and 205 of the Constitution of India to provide out of the Contingency Fund of the State of Haryana, of the sums required to meet with emergent expenditure which has increased due to opening of some departments and prevalence of Covid-19 epidemic.

14. The Haryana Appropriation (No.2) Bill, 2021.. **(Bill No. 16-HLA of 2021) (Introduced on 18.03.2021 and passed on 18.03.2021).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2022.

RESOLUTIONS

(i) OFFICIAL

(i) Regarding to withdraw the Factories (Haryana Amendment) Bill, 2016.

The Deputy Chief Minister with the permission of the Speaker, moved the following Resolution on 8th March, 2021:-

“ That whereas, the Factories (Haryana Amendment) Bill, 2016 was introduced to make special provisions to achieve objective of Ease of doing Business & facilitate the MSMEs, to encourage the growth in industrial sector, for encouraging entrepreneurs to invest in the State of Haryana and for matters connected therewith. Thus, the Factories (Haryana Amendment) Bill, 2016 was made by the State Government and was passed by Haryana Vidhan Sabha on the 30th March, 2016.

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the Constitution of India.

And whereas, the Factories (Haryana Amendment) Bill, 2016 was sent to the Ministry of Home Affairs, Government of India for assent of the President of India. On seeking comments of Ministry of Labour & Employment, Government of India by Ministry of Home Affairs, it was observed that the provision pertaining to increase in number of overtime hours and compounding of offences are not aligned with the Factories (Amendment) Bill, 2014 which was then introduced in the Lok-Sabha. The State Government had given its comments to the Ministry from time to time but these are not supported by the Ministry of Labour & Employment. Thereafter, on advice of the Government of India it was decided to re-visit the bill. Accordingly, the State Government requested the Ministry of Home Affairs, Government of India to return the Factories (Haryana Amendment) Bill, 2016 as the State Government was intends to introduce new bill in view of the observations made by the Ministry of Labour & Employment.

And whereas, a fresh bill i.e. Factories (Haryana Amendment) Bill, 2018 in consonance with the suggestions of the Ministry of Labour & Employment, Government of India was passed by the State Legislature on 11th September, 2018 and the same has been notified as an act of Haryana Legislature on 20th July, 2020 vides notification no. Leg.17/2020 dated 20.07.2020 after the obtaining assent of President of India for its applications to the State of Haryana as Factories (Haryana Amendment) Act, 2018 (Haryana Act No. 16 of 2020).

And whereas, in view of the above the aforesaid circumstances proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 was put up before CMM.

And whereas, the Council of Ministry in its meeting held on 10.02.2021 has authorized the Chief Minister to approve the presentation of any Legislative Business before the

Haryana Vidhan Sabha during its Session commencing from 05.03.2021 and the Chief Minister has approved the proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 on behalf of the CMM in terms of Serial Number 09 of the Schedule Appended to the Rules of Business of the Government of Haryana, 1977.

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Factories (Haryana Amendment) Bill, 2016.”

The motion was put and carried unanimously.

(ii) Regarding to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

The Deputy Chief Minister with the permission of the Speaker, moved the following Resolution on 8th March, 2021:-

“That the Haryana Prohibition of Change of Public Utilities Bill, 2018 was passed by the State Legislature vide Bill No. 37-HLA of 2018 to prohibit disturbing or changing of public utility and claiming such land to the exclusion of public rights and use in the State of Haryana and form matter connected therewith or incidental thereto;

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

And whereas, in clause 8 of the Haryana Prohibition of Change of Public Utilities Bill, 2018, it has been proposed as under:-

“8 (1) if any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature”;

And whereas, the Government of India, Ministry of Law and Justice, Department of Legal Affairs has made observation on clause 8 of the said Bill as Under:-

“Provided that no such order shall be made after the expiry of two years from the appointed day.”;

And whereas, the State Government requested the Ministry of Home Affairs, Government of India, New Delhi to return the Haryana Prohibition of Change of Public Utilities

Bill, 2018. The Ministry of Home Affairs, Government of India intimated vide letter No. 17/55/2018-Judl. & PP, dated the 3rd November, 2020, to the State Government that Government of India has no objection to the withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018. Further, the Secretary to Governor, Haryana vide letter No. HRB-MA (UA)-4(55)-2018/6750, dated the 24th November, 2020 has intimated that the case was placed before the Hon'ble Governor, who has accorded his approval to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018 which has been reserved by the President of India for his assent;

And whereas, the Legal Remembrancer, Haryana has conveyed its advice vide U.O. No. 10276-Leg.III (420)A/2020/13, dated 07.01.2021 that –

“The A.D. is advised to get the Memorandum regarding withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018, approved by the Council of Ministers. Thereafter, a resolution has to be passed by the Haryana State Legislature Assembly for withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018;

Further, the object in the matter may be achieved by passing a Bill after incorporating all the observations made by the Government of India, Ministry of Law and Justice, Department of Legal Affairs, in the Haryana Legislative Assembly.”

And whereas, the Council of Ministers, Haryana in its meeting held on 10th February, 2021 has decided to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

Now, therefore, in pursuance of the provisions contained in article 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.”

The motion was put and carried unanimously.

(iii) Regarding to withdraw the Sports University of Haryana Bill, 2019.

The Minister of State for Sports & Youth Affairs with the permission of the Speaker, moved the following Resolution on 8th March, 2021:-

“That the Sports University of Haryana Bill, 2019 was passed by the State Legislature vide Bill No. 23-HLA of 2019 to establish and incorporate a Sports University in the State of Haryana, a specialized University, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto;

And whereas, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

And whereas a letter was received from Ministry of Home Affairs, Government of India vide No. F.No. 17/45/2019-judl.& PP dated the 19th December, 2019, in reference of an office memorandum of Ministry of Human Resource Development, Department of Higher Education, Government of India vide No. F.No.6-3/2019-U.II vide dated the 11th December, 2019, wherein it has been provided that as per clause 7.3(II) of the University Grants Commission Regulations, 2018, “The Chairman, University Grants Commission (UGC) shall nominate a member of the Selection Committee for selection of Vice-Chancellor of State, private and deemed to be Universities. Now, since no member of the Search-cum-Selection Committee is nominated by University Grants Commission. This criteria for the appointment of Vice-Chancellor needs to be relooked.

Therefore, on advice of the Government of India, it was decided to relook the bill. Accordingly, it has been decided by the State Government to withdraw the Sports University of Haryana Bill, 2019 (Bill No. 23-HLA of 2019).

And whereas, the Council of Ministers in its meeting held on the 10th February, 2021 authorized the Chief Minister to approve the presentation of any Legislative Business before the Haryana Vidhan Sabha during its session commencing from the 5th March, 2021 and the Chief Minister has approved the proposal to withdraw the Sports University of Haryana Bill, 2019 on behalf of the Council of Ministers.

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Sports University of Haryana Bill, 2019.”

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke.

The Chief Minister also spoke.

The motion was put and carried unanimously.

(ii) NON-OFFICIAL RESOLUTIONS

1.	Number of notice received	Treasury Opposition-	Nil 3
2.	Number admitted	Treasury- Opposition-	Nil Nil
3.	Number disallowed	Treasury- Opposition-	Nil 3
4.	Number lapsed	Treasury- Opposition-	Nil Nil
5.	Referred back	Treasury- Opposition-	Nil Nil
6.	Number renewed		Nil
7.	Number of Resolution not dealt with because of the decision that no more than one Resolution of a Member shall be admitted for non-official day		Nil
8.	Total number of Resolutions for ballot		Nil
9.	Number of ballot held		Nil
10.	Date on which ballot held		Nil
11.	Date on which business other than Government business was transacted		Nil

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	05.03.2021	First Report of the Business Advisory Committee.
2.	Speaker	15.03.2021	Second Report of the Business Advisory Committee.
3.	A Member (Sh. Jaiveer Singh, MLA)	18.03.2021	Committee on Subordinate Legislation
4.	A Member (Dr. Abhe Singh Yadav, MLA)	18.03.2021	Rules Committee

PAPERS PRESENTED/LAID/RE-LAID

Sr. No.	By whom presented/ laid/relaid	Date on which presented/ relaid	on which laid/ relaid	Subject
1	2	3	4	
1.	Speaker	5 th March, 2021		The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	Secretary	-Ditto-		Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February- March 2017, March Session, 2018 and August-November Session, 2020 have since been assented to by the Governor.
3.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-		to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-		to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-		to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-		to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-		to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 th December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

89.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 rd June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 st September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 st October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

152.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 rd February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

161.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No. Misc. 2218-II/2020/3415, dated the 5 th February, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
162.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No. PF-115/2020/12946, dated the 24 th July, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
163.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No.19293, dated the 3 rd November, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
164.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2017-18, as required under section 395 (1) (b) of the Companies Act, 2013.
165.	-Ditto-	-Ditto-	to lay on the Table the 45 th Annual Report of the Haryana Seeds Development Corporation Limited for the year 2018-2019, as required under section 394 (2) of the Companies Act, 2013.
166.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2018-2019, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.
167.	-Ditto-	-Ditto-	to lay on the Table the 1 st Annual Report of the Haryana Medical Services Corporation Limited for the year 2014-2015, as required under section 395 (b) of the Companies Act, 2013.
168.	THE PARLIAMENTARY AFFAIRS MINISTER	5 th March, 2021	to lay on the Table the 2 nd Annual Report of the Haryana Medical Services Corporation Limited for the year 2015-2016, as required under section 395 (b) of the Companies Act, 2013.

169.	-Ditto-	-Ditto-	to lay on the Table the 3 rd Annual Report of the Haryana Medical Services Corporation Limited for the year 2016-2017, as required under section 395 (b) of the Companies Act, 2013.
170.	-Ditto-	-Ditto-	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2018-19, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
171.	-Ditto-	-Ditto-	to lay on the Table the 54 th Annual Report of the Haryana Public Service Commission for the year 2019-2020 (April 1, 2019 to March 31, 2020), as required under Article 323 (2) of the Constitution of India
172.	-Ditto-	-Ditto-	to lay on the Table the 49 th Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956.
173.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31 st March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
174.	THE PARLIAMENTARY AFFAIRS MINISTER	16 th March, 2021	to lay on the Table the Personnel Department Notification No. G.S.R.5/Const./Art.320/2021, dated the 1 st March, 2021 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
175.	-Ditto-	-Ditto-	to lay on the Table the 21 st Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2019-2020, as required under section 619-A (3) (b) of the Companies Act, 1956.
176.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2019 - 2020, as required under section 619-A (3) (b) of the Companies Act, 1956.

177.	THE PARLIAMENTARY AFFAIRS MINISTER	16 th March, 2021	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2019-2020, as required under section 619-A (3) (b) of the Companies Act, 1956.
178.	-Ditto-	-Ditto-	to lay on the Table the 23 rd Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2019-2020, as required under section 619-A (3) (b) of the Companies Act, 1956.
179.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2019-2020 (01.04.2019 to 31.03.2020), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
180.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
181.	-Ditto-	-Ditto-	to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31 st March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
182.	-Ditto-	-Ditto-	to lay on the Table the Finance Accounts (Volume-I & II) for the year 2019-2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
183.	-Ditto-	-Ditto-	to lay on the Table the Appropriation Accounts for the year 2019-2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
184.	-Ditto-	18 th March, 2021	to lay on the Table the Fourteenth Report on implementation of the Right to Information Act, 2005 (1.1.2019 to 31.12.2019) of State Information Commission Haryana, as required under section 25 (4) of the Right to Information Act, 2005

ADJOURNMENT MOTION UNDER RULE-66

Smt. Geeta Bhukkal, MLA & two other MLAs	03.03.2021	Regarding deteriorating law and orders situation in the State.	Disallowed by the Hon'ble Speaker on the following grounds:- 1. That the matter lacks urgency. 2. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.
--	------------	--	--

ध्यानाकर्षण सूचनायें नियम 73 के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	श्रीमती किरण चौधरी, विधायक	08.02.2021	अवैध शराब पीने से 50 से ज्यादा लोगों की मृत्यु एवं करोड़ों रुपये की राजस्व हानि के बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
2.	श्रीमती किरण चौधरी, विधायक	08.02.2021	भिवानी जिले में पानी की भयंकर किल्लत बारे।	Admitted for 09.03.2021
3.	श्रीमती किरण चौधरी, विधायक	08.02.2021	राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगों की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद किए जाने बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
4.	श्रीमती किरण चौधरी, विधायक	12.02.2021	महंगाई दर में भारी वृद्धि और डीजल, पेट्रोल, रसोई गैस के दाम आसमान छूते बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकती है।
5.	श्रीमती किरण चौधरी, विधायक	19.02.2021	Extra Neutral Alcohol की खरीद फरोख्त के बारे कोई ठोस नीति ना होने बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।

6.	श्री शमशेर सिंह गोगी, विधायक	22.02.2021	महंगाई दर में भारी वृद्धि और डीजल, पेट्रोल, रसोई गैस के दाम आसमान छूते बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
7.	श्री शमशेर सिंह गोगी, विधायक	22.02.2021	राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगों की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद किए जाने बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
8.	श्री प्रवीण डागर, विधायक	24.02.2021	जिला पलवल में मैडिकल कालेज निर्माण बारे, हथीन बाईपास का निर्माण जल्द से जल्द शुरू करने बारे और टयूवैल बिजली को स्थाई तौर पर लगातार 10 घण्टे किसानों को देने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि माननीय सदस्य ने अलग-अलग विषयों पर अपनी ध्यानाकर्षण सूचना दी है जिसका विषय विशिष्ट नहीं है, तथा अस्पष्ट है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
9.	श्रीमती किरण चौधरी, विधायक	25.02.2021	बढ़ती बेरोजगारी से त्रस्त हरियाणा युवाओं की दयनीय स्थिति बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकती है।

10.	श्री प्रवीण डागर, विधायक	01.03.2021	किसानों को ट्यूबवैल कनेक्शन लेने में दिक्कत आने बारे।	Admitted for 18.03.2021.
11.	श्रीमती किरण चौधरी, विधायक	02.03.2021	एसवाईएल नहर द्वारा हरियाणा के हिस्से का पानी उपलब्ध करवाने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकती है।
12.	श्रीमती किरण चौधरी, विधायक	03.03.2021	राज्य में बिगड़ती कानून व्यवस्था बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के पांचवे संस्करण के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती । 2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकती है।

13.	Shri Varun Chaudhary, MLA & two other MLAs	04.03.2021	Regarding exempted mega and ultra mega projects on labour laws, except Minimum Wages Act, 1948.	Disallowed by the Hon'ble Speaker.
14.	Shri Varun Chaudhary, MLA	05.03.2021	Regarding releasing pending tubewell connection of the farmers in Haryana.	Clubbed with admitted CA No. 10 on dated 18.03.2021
15.	Shri Varun Chaudhary, MLA & one other MLA	05.03.2021	Regarding release of payment to the sugar cane farmers.	Disallowed by the Hon'ble Speaker on the ground that the comments received from the Government are satisfactory.
16.	Shri Aftab Ahmed, MLA and three other MLAs	04.03.2021	Regarding Deaths due to spurious liquor.	<p>Calling Attention Notice No. 1 given by Smt. Kiran Chaudhry, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that the comments received from the Government are satisfactory.</p> <p>In view of above, the Calling Attention Notice No. 16 given by Shri Aftab Ahmed, MLA and three other MLAs also disallowed on the abovesaid ground.</p>

17.	श्री भारत भूषण बत्तरा, विधायक एवं छह: अन्य विधायकगण	04.03.2021	राज्य में हुए रजिस्ट्री घोटाले बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
18.	Rao Dan Singh, MLA and three other MLAs	04.03.2021	Regarding to get a State domicile policy.	Disallowed by the Hon'ble Speaker on the ground that the comments received from the Government are satisfactory.
19.	श्री भारत भूषण बत्तरा, विधायक एवं चार अन्य विधायकगण	04.03.2021	पी.जी.टी. संस्कृत, टी.जी.टी. अंग्रेजी की भर्ती व हरियाणा कर्मचारी चयन आयोग की कार्यप्रणाली विवादों के घेरे में बारे।	Disallowed by the Hon'ble Speaker on the ground that the matter has already been discussed in the House.
20.	Shri Bharat Bhushan Batra, MLA and six other MLAs	05.03.2021	Regarding non-implementation of orders of the Hon'ble Chief Minister of Haryana as well as report of the three Hon'ble Judges (Retd.) of Punjab & Haryana High Court in the matter of Re- calculations of Additional Price by HSVP.	Admitted for 16.03.2021
21.	Shri Indu Raj, MLA and three other MLAs	05.03.2021	Regarding Haryana's new policy for outstanding sportspersons.	Disallowed by the Hon'ble Speaker.

22.	Shri Jagbir Singh Malik, MLA and four other MLAs	05.03.2021	Regarding resentment among the pensioners of the State.	Disallowed by the Hon'ble Speaker.
23.	श्री चिरंजीव राव, विधायक	05.03.2021	रेवाड़ी के धारूहेड़ा में भिवाड़ी से आ रहे दूषित पानी के बारे में।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
24.	श्री आफताब अहमद, विधायक एवं दो अन्य विधायकगण	09.03.2021	जिला मेवात में नहरी पानी बारे में।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।

25.	Smt. Geeta Bhukkal, MLA & two other MLAs	08.03.2021	Regarding unemployment in Haryana.	<p>Calling Attention No. 9 given by Smt. Kiran Chaudhry, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of General discussion on Budget and relevant demand. <p>In view of above, the Calling Attention Notice No. 25 given by Smt. Geeta Bhukkal, MLA and two other MLAs also disallowed on the abovesaid grounds.</p>
26.	श्री चिरंजीव राव, विधायक	09.03.2021	जिला रेवाड़ी में राष्ट्रीय राजमार्ग नंबर 11 में गांव सहारनवास के समीप अंडरपास बनवाने बारे।	<p>माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
27.	श्री चिरंजीव राव, विधायक	09.03.2021	रेवाड़ी डबल फाटक अंडरपास का कार्य शीघ्र पूरा करवाने बारे।	<p>माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।

28.	श्री चिरंजीव राव, विधायक	09.03.2021	जिला रेवाड़ी के गांव पाली में रेलवे फाटक की जगह अंडरपास बनवाने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
29.	श्री मम्मन खान, विधायक एवं दो अन्य विधायकगण	09.03.2021	नूंह से राजस्थान बार्डर तक एन.एच.-248ए को फोर लेन रोड़ बनाने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
30.	श्री प्रवीण डागर, विधायक	10.03.2021	जिला पलवल व जिला नूंह को जोड़ने वाले स्टेट हाईवे नं. 13 को फोर लाईन कराने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्य उक्त विषय पर चर्चा कर सकता है।
31.	Shri Jagbir Singh Malik, MLA & three other MLAs	12.03.2021	Regarding the Sports Policy 2015 and 2019.	Disallowed by the Hon'ble Speaker on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence. 3. That the members may raise the matter at the time of General discussion on Budget and relevant demand.

32.	डॉ रघुवीर सिंह कादियान, विधायक	12.03.2021	भारी बारिश एवं ओलावृष्टि के कारण बेरी हल्के के समस्त गांवों में फसलों को हुए नुकसान बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
33.	श्री जगबीर सिंह मलिक, विधायक एवं तीन अन्य विधायकगण	12.03.2021	विकलांगों की मांगों को पूरी करने बारे।	माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:— 1. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 2. बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर माननीय सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।
34.	श्री नीरज शर्मा, विधायक	16.03.2021	दिल्ली-मुंबई-बड़ोदरा एक्सप्रेस हाईवे निर्माण में हो रहे बड़े गोलमाल बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
35.	श्री नीरज शर्मा, विधायक	16.03.2021	दादरी-मुंबई रेलवे फ्रेट कारिडोर के लिए जमीन अधिग्रहण में प्रशानिक मिलिभगत से हुई अनियमिताएं बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है।
36.	श्रीमती किरण चौधरी, विधायक एवं श्री शमशेर सिंह गोगी, विधायक	18.03.2021	हरियाणा में महिलाओं के प्रति बढ़ते अपराध विशेषकर महिलाओं का सामूहिक बलात्कार बारे।	माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के पांचवे संस्करण के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती।

STATEMENT(S) MADE BY THE MINISTER (S)

Sr. No.	Date	Made by	Subject matter
1.	09.3.2021 (1 st Sitting)	Agriculture Minister	Regarding acute shortage of water in District Bhiwani.
2.	16.03.2021 (2 nd Sitting)	Chief Minister	हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त कीमत की पुनर्गणना के विषय में हरियाणा के माननीय मुख्यमंत्री के आदेश तथा साथ ही साथ पंजाब तथा हरियाणा उच्च न्यायालय के तीन माननीय न्यायाधीशों (सेवानिवृत्त) की रिपोर्ट के लागू न करने संबंधी।
3.	18.03.2021	Power Minister	Regarding to release pending tube well connections of farmers in Haryana.

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members					Time taken in minutes by Ministers/Members				
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition		Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition	
			H.L.P.	I.N.C.				H.L.P.	I.N.C.
1	2	3	4	5	7	8	9	10	11
61	18	17	1	50	497	451	142	9	483
(41.50%)	(12.25%)	(11.55%)	(0.70%)	(34%)	(31.41%)	(28.50%)	(8.98%)	(0.57%)	(30.54%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED/EXTENSION
08-03-2021	3	3	-	-	-
09-03-2021	5	5	2	-	-
10-03-2021	7	7	1	-	-
15-03-2021	8	7	2	3	-
16-03-2021	10	8	-	1	-
17-03-2021	8	7	1	2	-
18-03-2021	7	6	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	EXTENSION	TOTAL NUMBER OF LISTED QUESTION
08-03-2021	6	7	1	14	6	-	-	20
09-03-2021	6	2	-	8	12	-	-	20
10-03-2021	1	4	-	5	15	-	-	20
15-03-2021	-	-	-	-	17	3	-	20
16-03-2021	1	-	-	1	18	1	-	20
17-03-2021	1	1	-	2	16	2	-	20
18-03-2021	5	1	1	7	13	-	-	20

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	DEPUTY C.M.	MED. EDU.	E D U .	POWER .	HEA LTH	MINES & GEOLOG Y.	HOM E	IND. TRA ININ G	AG RI	URBAN LOCAL BODIES	TRANS PORT	SPOR TS	AYU SH	TOURIS M	TECHNICAL EDUCATION	SC &B C	ANI.H& DAIRY	HORTICULT URE
8-3-21	2	5	-	3	-	1	-	2	1	3	2	1	-	-	-	-	-	-	-
9-3-21	2	7	-	2	2	4	-	-	-	-	1	1	-	-	-	-	1	-	-
10-3-21	7	5	1	1	-	-	-	1	-	2	1	-	1	-	1	-	-	-	-
15-3-21	3	4	1	4	-	2	-	-	-	-	5	1	-	-	-	-	-	-	-
16-3-21	3	4	-	3	3	1	1	-	-	1	1	1	-	-	-	1	-	1	-
17-3-21	2	7	-	3	1	1	-	1	-	2	1	-	1	-	-	-	-	1	-
18-3-21	5	4	1	-	1	-	-	2	-	1	2	-	2	1	-	-	-	-	1

WALK -OUTS

Sr. No.	Date	Member (s) walking out	Reason
1.	15.03.2021	All the members of the Indian National Congress Party present in the House	Immediately after passing the Condemnation Motion, all the members of the Indian National Congress Party present in the House staged a walk out as a protest against to pass the above said Condemnation Motion.
2.	15.03.2021	All the members of the Indian National Congress Party	During the introducing of the Damages to Property during Disturbance to Public Order Bill, 2021, All the members of the Indian National Congress Party staged a walk out a protest against the introduction of the bill.

**APPENDIX
BULLETINS**

(Containing brief record of the sittings of the fourteenth Vidhan Sabha held during the 5th (March) Session, 2021.)

BULLETIN NO. 1

Friday, the 5th March, 2021
(From 2.37 P.M. to 3.44 P.M.)

I. RAISING THE ISSUE OF TAGGING THE BLACK BANDS ON ARMS AT THE TIME OF PLAYING ON THE NATIONAL SONG AND NATIONAL ANTHEM.

After the half an hour of the conclusion of the Governor's Address, when the House assembled, the Health Minister pointed out that when National Anthem and National Song were playing on in the House, Shri Bhupinder Singh Hooda and other Members of the Indian National Congress Party have tagged the black bands on their arms, which is the disgrace of the National Anthem and the National Song. He demanded that a Condemnation Motion may be brought against them for this act.

Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, Members of the Indian National Congress Party also spoke on this matter.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Smt. Chandrawati former Lieutenant Governor of Puducherry.
2. Shri Om Parkash Jain, former Minister of Haryana.
3. Shri Ramji Lal, former Member of Parliament.
4. Chaudhary Balbir Singh, former Member of Haryana Legislative Assembly.
5. Swami Bhagwan Dev Paramhans, former Member of Haryana Legislative Assembly.
6. Padma Bhushan Shri Darshan Lal Jain.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Uttrakhand Natural Calamity.
11. Freedom Fighters of Haryana.
12. Others.

and spoke for 12 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, also spoke for 12 minutes.

Rao Dan Singh, a Member of the Indian National Congress Party made a suggestion that the name of Smt. Ramgiri Devi W/o Late Rao Kahan Singh, former Speaker of PEPSU State Legislative Assembly, may also be added in the above said list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for two minutes.

The Speaker also requested to all the Members of the Indian National Congress Party to remove the black bands from their arms at the time of silence for two minutes as a mark of respect to the memory of the deceased.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 5th March, 2021 at 2.00 P. M. under Article 176 (1) of the Constitution.

A copy of the Address was laid on the Table of the House.

IV. ANNOUNCEMENT

(a) By the Speaker

(i) Panel of Women's Chairpersons only for 8th March, 2021.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following women members to serve on the Panel of Chairpersons specially on the occasion of the International Women's Day on 8th March, 2021:-

1. Smt. Seema Trikha, M.L.A.
2. Smt. Naina Singh Chautala, M.L.A.
3. Smt. Nirmal Rani, M.L.A.
4. Smt. Geeta Bhukkal, M.L.A.
5. Smt. Kiran Choudhry, M.L.A.

(ii) Panel of Chairpersons except 8th March, 2021.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons except 8th March, 2021 :-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

(iii) Regarding the resignation of a Member

The Speaker announced that Under Rule 58 (2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, Shri Abhay Singh Chautala, M.L.A. had resigned his seat in the Haryana legislative Assembly on 27.01.2021 through his letter and the same had been accepted by him on the same date.

(iv) Regarding leave of absence.

The Speaker informed the House that he has received an intimation through e-mail from Shri Gopal Kanda, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan

Sabha Session commencing from 5th March, 2021 as he is busy in various religious functions in Tarkeshwaram Dham on the occasion of Maha Shivratri festival.

(b) By the Secretary

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February-March Session 2017, March Session, 2018 and August-November Session, 2020 have since been assented to by the Governor:-

February- March Session, 2017

The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017.

March Session, 2018

The Haryana Re- Appropriation Bill, 2018.

August- November Session, 2020

1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.
2. The Haryana Water Resources (Conservation, Regulation and Management) Authority Bill,2020
3. The Haryana Municipal (Second Amendment) Bill, 2020.
4. The Haryana Municipal Corporation (Second Amendment) Bill, 2020.
5. The Haryana Panchayati Raj (Second Amendment) Bill, 2020.
6. The Haryana Accountability of Public Finances (Amendment) Bill, 2020.
7. The Haryana State Employment of Local Candidates Bill, 2020.

V. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBERS OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated Shri Balbir Singh and Shri Ram Niwas, Members of the Haryana Legislative Assembly on their Birthday.

VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 5th March, 2021 at 02.00 P.M. and adjourn at 06.30 P.M. without question being put.

On Friday, the 5th March, 2021 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 8th March, 2021 the Assembly shall meet at 02.00 P.M. & adjourn at 06.30 P.M. and on Tuesday, the 9th March, 2021 & Wednesday, the 10th March, 2021 will meet at 10.00 A.M. and adjourn at 01.30 P.M. without question being put.

The Committee also recommends that on Friday, the 12th March, 2021 the Assembly shall meet at 12.00 Noon and adjourn at 04.30 P.M., on Monday, the 15th March, 2021 shall meet at 02.00 P.M. and adjourn at 06.30 P.M. and on Tuesday, the 16th March, 2021 and Wednesday, the 17th March, 2021 will meet at 10.00 A.M. and adjourn at 01.30 P.M. and on Thursday, the 18th March, 2021 shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 5th March, 2021, 8th March, 2021, 9th March, 2021, 10th March, 2021, 12th March, 2021, 15th March, 2021, 16th March, 2021, 17th March, 2021 and 18th March, 2021 be transacted by the Sabha as under :-

THE HOUSE WILL MEET
IMMEDIATELY HALF AN HOUR AFTER
THE CONCLUSION OF THE
GOVERNOR'S ADDRESS ON FRIDAY,
THE 5TH MARCH, 2021

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.

SATURDAY, THE 6TH MARCH, 2021
SUNDAY, THE 7TH MARCH, 2021

HOLIDAY
HOLIDAY

MONDAY, THE 8TH MARCH, 2021
(02.00 P.M.)

1. Questions Hour.
2. General Discussion on Governor's Address
3. Legislative Business.

TUESDAY, THE 9TH MARCH, 2021
(10.00 A.M.)

1. Questions Hour.
2. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks.

WEDNESDAY, THE 10TH MARCH, 2021
(10.00 A.M.)

1. Questions Hour.
2. Presentation, Discussion and Voting on Supplementary Estimates (2nd Installment) for the year 2020-2021.
3. Legislative Business.

THURSDAY, THE 11TH MARCH, 2021
FRIDAY, THE 12TH MARCH, 2021
(12.00 NOON)

- HOLIDAY
1. Presentation of Budget Estimates for the year 2021-2022.

SATURDAY, THE 13TH MARCH, 2021

HOLIDAY

SUNDAY, THE 14TH MARCH, 2021

HOLIDAY

MONDAY, THE 15TH MARCH, 2021
(02.00 P.M.)

1. Questions Hour.
2. General Discussion on Budget Estimates for the year 2021-2022.

- | | |
|--|---|
| <p>TUESDAY, THE 16th MARCH, 2021
(10.00 A.M.)</p> | <ol style="list-style-type: none"> 3. Presentation of Reports of the Assembly Committees. 4. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2020-2021. 5. Legislative Business. |
| <p>WEDNESDAY, THE 17th MARCH, 2021
(10.00 A.M.)</p> | <ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2021-2022. 3. Papers to be laid, if any. |
| <p>THURSDAY, THE 18th MARCH, 2021
(10.00 A.M.)</p> | <ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2021-2022 and reply by the Finance Minister on Budget Estimates for the year 2021-2022 and Voting on Demands for Grants for the year 2021-2022. 3. Motion under Rule 121 |
| <p>THURSDAY, THE 18th MARCH, 2021
(10.00 A.M.)</p> | <ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha sine-die. 4. Papers to be laid, if any. 5. Presentation of Reports of the Assembly Committees. 6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2021-2022. 7. Legislative Business. 8. Any other Business.” |

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VII. NOTICE OF NO-CONFIDENCE MOTION

When enquired by Shri Bhupinder Singh Hooda, Leader of the Opposition with regard to his and their party Members' No-Confidence Motion against the Council of Ministers headed by Shri Manohar Lal, Chief Minister, the Speaker informed the House that it has been accepted and will move on 10.3.2021 and discussion on the same will also be taken up on that day.

VIII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 142 and laid from Sr. Nos. 143 to 171 on the Table of the House.

IX. RAISING THE MATTER OF PRIVATE MEMBER'S BILL

Shri Bharat Bhushan Batra and some other Members of the Indian National Congress Party raised the matter of rejection of their Private Member's Bill regarding the Haryana Agriculture Produce Markets (Haryana Amendment Bill, 2021) . The Speaker informed the Members that it has been disallowed and the same has been informed to them but they strongly objected it and urged the Speaker to allow discussion on their Private Member's Bill. The Speaker further informed them that the State Legislative Assembly can not alter or amend the acts which were enacted by the Parliament. He further stated that this matter is also Sub-judice and pending in the Supreme Court, hence, discussion can be allowed on this issue. But some Members of the Indian National Congress Party continuously interrupted the proceedings of the House over this issue.

The Chief Minister also spoke on this matter and clarified the position.

The Sabha then adjourned till 2.00 P.M. on Monday, the 8th March, 2021.

BULLETIN NO. 2**Monday, the 8th March, 2021**

(From 2.00 P.M. to 6.47 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	-	-	25

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

II. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated Shri Deepak Mangla Member of the Haryana Legislative Assembly on his Birthday.

III. INTIMATION REGARDING DISQUALIFICATION OF A MEMBER OF HARYANA VIDHAN SABHA.

The Speaker informed the House that Shri Pardeep Chaudhary, who was representing the Kalka Constituency in Haryana Vidhan Sabha, has been convicted by the Court of Nalagarh, District Solan (H.P.) He further informed that under Article 191 (1) (E) of the Constitution of India and Section 8(3) of the Public Representative Act, 1951, Shri Pardeep Chaudhary has been disqualified from the Membership of Haryana Vidhan Sabha w.e.f. 14.1.2021.

IV. CONGRATULATIONS TO ALL THE WOMEN/GIRLS ON THE EVE OF INTERNATIONAL WOMEN'S DAY.

The Speaker, on behalf of the House, congratulated all the women/girls on the eve of International Women's day.

He further stated that he had already nominated Women Members as panel of Chairpersons for today and they will preside over the House on the occasion of the International Women's day.

V. INTIMATION REGARDING BEST LEGISLATOR AWARD

The Speaker informed the House that the Committee on Best Legislator Award of Haryana Vidhan Sabha has selected Dr. Abhe Singh Singh Yadav and Shri Varun Chaudhary, M.L.As. as best Legislators for the year 2020-2021 in its meeting held on 8.3.2011.

He congratulated both the Members for the same.

VI. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired, the Speaker informed-

- (i) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice अवैध शराब पीने से 50 से ज्यादा लोगों की मृत्यु एवं करोड़ों रूपयों की राजस्व हानि बारे has been disallowed.
- (ii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice भिवानी जिले में पानी की भयंकर किल्लत बारे, has been admitted for any date and the information in this regard will be given accordingly .
- (iii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगो की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद बारे has been sent to the Government for giving comments within 48 hrs.
- (iv) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice महंगाई दर में भारी वृद्धि और डीजल पेट्रोल, रसोई गैस के दाम आसमान छूते बारे has been disallowed.
- (v) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice Extra Neutral Alcohol की खरीद फरोख्त के बारे कोई ठोस नीति न होने बारे has been sent to the Government for giving comments within 48 hrs.
- (vi) Shri Shamsheer Singh Gogi, M.L.A. that his notice of Calling Attention Notice महंगाई दर में भारी वृद्धि और डीजल पेट्रोल, रसोई गैस के दाम आसमान छूते बारे, has been disallowed.
- (vii) Shri Shamsheer Singh Gogi, M.L.A. that his notice of Calling Attention Notice राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगो की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद बारे has been sent to the Government for giving comments within 48 hrs.
- (viii) Shri Praveen Dagar, M.L.A. that his notice of Calling Attention Notice जिला पलवल में मैडीकल कॉलेज निर्माण, हथीन बाईपास का निर्माण जल्द से जल्द शुरू करने और ट्यूबवैल बिजली को स्थाई तौर पर लगातार 10 घंटे किसानों को देने बारे has been disallowed.
- (ix) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice बढ़ती बेरोजगारी से त्रस्त हरियाणा के युवाओं की दयनीय स्थिति बारे has been disallowed.
- (x) Shri Praveen Dagar, M.L.A. that his notice of Calling Attention Notice किसानों को ट्यूबवैल कनेक्शन लेने में दिक्कत आने बारे has been admitted for any date and the information in this regard will be given accordingly .
- (xi) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice SYL Canal द्वारा हरियाणा के हिस्से का पानी उपलब्ध करवाने बारे has been disallowed.
- (xii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice राज्य में बढ़ती कानून व्यवस्था बारे has been disallowed.
- (xiii) Shri Varun Chaudhary, Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. that their notices of Calling Attention Notice हरियाणा उद्यम और रोजगार नीति, 2020 के तहत राज्य सरकार ने न्यूनतम मजदूरी को छोड़कर राज्य में प्रभावी सभी

कारखानों एवं श्रम कानूनों से मेगा और अल्ट्रा परियोजनाओं की छूट रद्द बारे has been disallowed.

- (xiv) Shri Varun Chaudhary, M.L.A. that his notice of Calling Attention Notice किसानों को ट्यूबवैल का कनेक्शन देने बारे has been admitted for any date and Clubbed with Calling Attention Motion No. 14 due to the similar subject.
- (xv) Shri Varun Chaudhary and Shri Mewa Singh, M.L.As. that their notices of Calling Attention Notice किसानों को गन्ने की राशि का भुगतान करने बारे has been sent to the Government for giving comments within 48 hrs.
- (xvi) Shri Aftab Ahmed, Shri Surender Panwar , Shri Kuldeep Vats and Shri Jagbir Singh Malik, M.L.As. that their notices of Calling Attention Notice नकली शराब के कारण हुई मौतों बारे has been disallowed.
- (xvii) Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Shri Neeraj Sharma, Shri Aftab Ahmed, Shri Shamsher Singh Gogi, Shri Kuldeep Vats and Shri Surender Panwar, M.L.As. that their notices of Calling Attention Notice राज्य में हुए रजिस्ट्री घोटाले बारे has been disallowed.
- (xviii) Rao Dan Singh, Smt. Geeta Bhukkal, Shri Bishan Lal Saini and Shri Shishpal Singh, M.L.As. that their notices of Calling Attention Notice राज्य की डोमिसाइल नीति के बारे has been sent to the Government for giving comments within 48 hrs.
- (xix) Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jagbir Singh Malik and Shri Varun Chaudhary, M.L.As. that their notices of Calling Attention Notice पी. जी. टी. संस्कृत, टी. जी. टी. अंग्रेजी की भर्ती व हरियाणा कर्मचारी चयन आयोग की कार्य प्रणाली विवादों के घेरे में आने के बारे has been sent to the Government for giving comments within 48 hrs.
- (xx) Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary, Shri Shishpal Singh, and Shri Surender Panwar. M.L.As. that their notices of Calling Attention Notice हरियाणा के माननीय मुख्यमंत्री के आदेश तथा पंजाब और हरियाणा उच्च न्यायालय के तीन माननीय न्यायधीशों की रिपोर्ट के अनुसार हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त मूल्य की पुनः गणना के बारे has been admitted for any date and the information in this regard will be given accordingly .
- (xxi) Shri Indu Raj, Shri Amit Sihag, Shri Shishpal Singh and Shri Mamman Khan, M.L.As. that their notices of Calling Attention Notice हरियाणा में उत्कृष्ट

खिलाड़ियों के लिए नई नीति के बारे has been sent to the Government for giving comments within 48 hrs.

(xxii) Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed and Shri Mewa Singh, M.L.As. that their notices of Calling Attention Notice राज्य में पेंशनर्ज में आक्रोश बारे has been sent to the Government for giving comments within 48 hrs.

(xxiii) Rao Chiranjeev, M.L.A. that his notice of Calling Attention Notice रिवाड़ी के धारुहेड़ा में भिवाडी से आ रहे दूषित पानी बारे has been disallowed

VII. RAISING THE MATTER OF PRIVATE MEMBER'S BILL

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party raised the matter of rejection of his Private Member's Bill regarding the Haryana Agriculture Produce Markets (Haryana Amendment Bill, 2021) and urged the Speaker that he wants to keep some facts in this regard but the Speaker did not allow to speak.

VIII. DISCUSSION ON GOVERNOR'S ADDRESS.

Smt. Seema Trikha, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 5th March, 2021 at 2.00 P.M.’.”

and spoke for 13 minutes.

Smt. Naina Singh Chautala, MLA, seconded the motion and spoke for 10 minutes.

Smt. Nirmal Rani, Shri Ghanshyam Dass, Shri Sudhir Singla, Shri Leela Ram and Shri Devender Babli, Members from the Treasury Benches, spoke for 08, 10, 05, 10 and 13 minutes, respectively.

Smt. Geeta Bhukkal, Smt. Shalley, Smt. Renu Bala, Shri Jagbir Singh Malik, Shri Bishan Lal Saini and Shri Kuldip Vats, Members from the Indian National Congress Party, spoke for 23, 09, 08, 12, 13 and 10 minutes, respectively.

Shri Randhir Singh Gollen, Shri Sombir and Shri Dharam Pal Gonder, Independent Members, spoke for 10, 11 and 07 minutes, respectively.

IX. OFFICIAL RESOLUTIONS

(i) Regarding to withdraw the Factories (Haryana Amendment) Bill, 2016

At 6.20 P.M., the Deputy Chief Minister with the permission of the Speaker, moved the following resolution:-

“That whereas, the Factories (Haryana Amendment) Bill, 2016 was introduced to make special provisions to achieve objective of Ease of doing Business & facilitate the MSMEs, to encourage the growth in industrial sector, for encouraging entrepreneurs to invest in the State of Haryana and for matters connected therewith. Thus, the Factories (Haryana Amendment) Bill, 2016 was made by the State Government and was passed by Haryana Vidhan Sabha on the 30th March, 2016.

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the Constitution of India.

And whereas, the Factories (Haryana Amendment) Bill, 2016 was sent to the Ministry of Home Affairs, Government of India for assent of the President of India. On seeking comments of Ministry of Labour & Employment, Government of India by Ministry of Home Affairs, it was observed that the provision pertaining to increase in number of overtime hours and compounding of offences are not aligned with the Factories (Amendment) Bill, 2014 which was then introduced in the Lok-Sabha. The State Government had given its comments to the Ministry from time to time but these are not supported by the Ministry of Labour & Employment. Thereafter, on advice of the Government of India it was decided to re-visit the bill. Accordingly, the State Government requested the Ministry of Home Affairs, Government of India to return the Factories (Haryana Amendment) Bill, 2016 as the State Government was intends to introduce new bill in view of the observations made by the Ministry of Labour & Employment.

And whereas, a fresh bill i.e. Factories (Haryana Amendment) Bill, 2018 in consonance with the suggestions of the Ministry of Labour & Employment, Government of India was passed by the State Legislature on 11th September, 2018 and the same has been notified as an act of Haryana Legislature on 20th July, 2020 vides notification no. Leg.17/2020 dated 20.07.2020 after the obtaining assent of

President of India for its applications to the State of Haryana as Factories (Haryana Amendment) Act, 2018 (Haryana Act No. 16 of 2020).

And whereas, in view of the above the aforesaid circumstances proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 was put up before CMM.

And whereas, the Council of Ministry in its meeting held on 10.02.2021 has authorized the Chief Minister to approve the presentation of any Legislative Business before the Haryana Vidhan Sabha during its Session commencing from 05.03.2021 and the Chief Minister has approved the proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 on behalf of the CMM in terms of Serial Number 09 of the Schedule Appended to the Rules of Business of the Government of Haryana, 1977.

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Factories (Haryana Amendment) Bill, 2016.”

and spoke for 04 minutes.

(The motion was put and carried unanimously)

(ii) Regarding to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

At 6.28 P.M., the Deputy Chief Minister with the permission of the Speaker, moved the following resolution:-

“That the Haryana Prohibition of Change of Public Utilities Bill, 2018 was passed by the State Legislature vide Bill No. 37-HLA of 2018 to prohibit disturbing or changing of public utility and claiming such land to the exclusion of public rights and use in the State of Haryana and form matter connected therewith or incidental thereto;

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

And whereas, in clause 8 of the Haryana Prohibition of Change of Public Utilities Bill, 2018, it has been proposed as under:-

“8 (1) if any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature”;

And whereas, the Government of India, Ministry of Law and Justice, Department of Legal Affairs has made observation on clause 8 of the said Bill as Under:-

“Provided that no such order shall be made after the expiry of two years from the appointed day.”;

And whereas, the State Government requested the Ministry of Home Affairs, Government of India, New Delhi to return the Haryana Prohibition of Change of Public Utilities Bill, 2018. The Ministry of Home Affairs, Government of India intimated vide letter No. 17/55/2018-Judl. & PP, dated the 3rd November, 2020, to the State Government that Government of India has no objection to the withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018. Further, the Secretary to Governor, Haryana vide letter No. HRB-MA (UA)-4(55)-2018/6750, dated the 24th November, 2020 has intimated that the case was placed before the Hon’ble Governor, who has accorded his approval to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018 which has been reserved by the President of India for his assent;

And whereas, the Legal Remembrancer, Haryana has conveyed its advice vide U.O. No. 10276-Leg.III (420)A/2020/13, dated 07.01.2021 that

“The A.D. is advised to get the Memorandum regarding withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018, approved by the Council of Ministers. Thereafter, a resolution has to be passed by the Haryana State Legislature Assembly for withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018;

Further, the object in the matter may be achieved by passing a Bill after incorporating all the observations made by the Government of India, Ministry of Law and Justice, Department of Legal Affairs, in the Haryana Legislative Assembly.”

And whereas, the Council of Ministers, Haryana in its meeting held on 10th February, 2021 has decided to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

Now, therefore, in pursuance of the provisions contained in article 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018”

and spoke for 04 minutes.

(The motion was put and carried unanimously)

(iii) Regarding to withdraw the Sports University of Haryana Bill, 2019.

At 6.33 P.M., the Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved the following resolution:-

“यह कि हरियाणा खेल विश्वविद्यालय विधेयक, 2019, सर्वोत्तम अन्तर्राष्ट्रीय पद्धतियों को अपनाते हुए श्रेष्ठ खेलकूद शिक्षण के लिए, प्रशिक्षण केन्द्र के रूप में कार्य करने के अतिरिक्त खेलकूद विज्ञान, खेलकूद प्रौद्योगिकी, खेलकूद प्रबन्धन और खेलकूद प्रशिक्षण के क्षेत्रों में खेलकूद विद्या को प्रोन्नत करने के लिए हरियाणा राज्य में विशिष्ट विश्वविद्यालय के रूप में खेलकूद विश्वविद्यालय स्थापित करने और निगमित करने के लिए तथा उनसे संबंधित या उसके आनुषंगिक मामलों के लिए हरियाणा खेल विश्वविद्यालय विधेयक, 2019 राज्य विधानमण्डल द्वारा 2019 का विधेयक संख्या 23-एच.एल.ए. पारित किया गया था ;

और चूंकि, उक्त विधेयक भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में, हरियाणा के राज्यपाल के पास, उस पर उनकी सहमति के लिए प्रस्तुत किया गया था ;

और चूंकि, राज्यपाल द्वारा उक्त विधेयक, भारत के संविधान के अनुच्छेद 201 के अधीन भारत के राष्ट्रपति के विचारण हेतु आरक्षित किया गया था ;

और चूंकि मानव संसाधन विकास मन्त्रालय, उच्चतर शिक्षा विभाग, भारत सरकार के क्रमांक संख्या F.No.6-3/2019-U.II दिनांक 11 दिसम्बर, 2019 के कार्यालय ज्ञापन के सन्दर्भ में, भारत सरकार, गृह मन्त्रालय से क्रमांक संख्या एफ. संख्या 17/45/2019-Judl. & PP, दिनांक 19 दिसम्बर, 2019 एक पत्र प्राप्त हुआ था, जिसमें यह उपबन्धित है कि “विश्वविद्यालय अनुदान आयोग विनियम, 2018 के खण्ड 7.3 (II) के अनुसार, “अध्यक्ष, विश्वविद्यालय अनुदान आयोग (U.G.C.), राज्य के निजी तथा डीम्ड विश्वविद्यालयों के उपकुलपति के चयन के लिए चयन समिति का सदस्य मनोनति करेगा। चूंकि, अब विश्वविद्यालय अनुदान आयोग द्वारा

अन्वेषण-एवं-चयन समिति के लिए कोई सदस्य मनोनीत नहीं किया गया है, इसलिए उपकुलपति की नियुक्ति के लिए इस मानदण्ड पर पुर्नअवलोकन करने की आवश्यकता है।

इसलिए, भारत सरकार की मन्त्रणा पर, विधेयक पर पुनर्विचार करने बारे निर्णय लिया गया था। तदनुसार, राज्य सरकार द्वारा हरियाणा खेलकूद विश्वविद्यालय विधेयक, 2019 (2019 का विधेयक संख्या 23-एच.एल.ए.) को वापस लेने का निर्णय लिया गया है।

और चूंकि, मंत्री परिषद् ने 10 फरवरी, 2021 को आयोजित अपनी बैठक में, 5 मार्च, 2021 से प्रारम्भ होने वाले हरियाणा विधान सभा सत्र के समक्ष विधायी कार्यों के प्रस्तुतीकरण के अनुमोदन हेतु मुख्यमंत्री को प्राधिकृत किया है और मुख्यमंत्री द्वारा मन्त्री परिषद् के निमित्त हरियाणा खेलकूद विश्वविद्यालय विधेयक, 2019 को वापस लेने के प्रस्ताव को अनुमोदित कर दिया गया है।

इसलिए, अब, भारत के संविधान के अनुच्छेद 200 तथा 201 में दिए गए उपबन्धों के अनुसरण में, हरियाणा राज्य विधान सभा, इसके द्वारा, हरियाणा खेल विश्वविद्यालय विधेयक, 2019 को वापस लेने का प्रस्ताव पारित करती है।”

and spoke for 04 minutes.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Chief Minister also spoke for 1 minute.

(The motion was put and carried unanimously)

X. LEGISLATIVE BUSINESS-

BILLS TO BE INTRODUCED

1. The Haryana Rural Development (Amendment) Bill, 2021.

At 6.41 P.M, the Deputy Chief Minister moved for leave to introduce the Haryana Rural Development (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Rural Development (Amendment) Bill, 2021.

The motion was put and carried.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2021.

At 6.43 P.M, the Deputy Chief Minister moved for leave to introduce the Haryana Goods and Services Tax (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Goods and Services Tax (Amendment) Bill, 2021.

The motion was put and carried.

3. The Haryana Municipal Corporation (Amendment) Bill, 2021.

At 6.44 P.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Municipal Corporation (Amendment) Bill, 2021

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Municipal Corporation (Amendment) Bill, 2021

The motion was put and carried.

4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.

At 6.47 P.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021

The motion was put and carried.

Smt. Kiran Choudhry, Smt. Seema Trikha, Smt. Naina Singh Chautala, Smt. Nirmal Rani and Smt. Geeta Bhukkal, Members from the Panel of Chairpersons occupied the chair from 3.26 P.M. to 4.09 P.M., 4.09 P.M. to 4.51 P.M., 4.51 P.M. to 5.25 P.M., 5.25 P.M. to 5.42 P.M. and 5.42 P.M. to till the adjournment of the sitting respectively.

The Chairperson, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 6.30 P.M. for 10 minutes.
- (ii) At 6.40 P.M. for 05 minutes.
- (iii) At 6.45 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 9th March, 2021(1st Sitting).

BULLETIN NO. 3**Tuesday, the 9th March, 2021 (1st Sitting)**

(From 10.00 A.M. to 1.35 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	-	-	17

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

II. LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through a letter from Shri Jaiveer Singh, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 9th March, 2021 as he is unable to walk due to his leg injury.

III. CALLING ATTENTION NOTICE AND STATEMENT THEREON.**Regarding acute shortage of water in District Bhiwani.**

The Speaker informed the House that he had received a Calling Attention Motion No. 2 given notice of by Smt. Kiran Choudhry, M.L.A. regarding acute shortage of water in District Bhiwani and the same has been admitted.

He further asked Smt. Kiran Choudhry to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice.

The Agriculture Minister, then made a statement.

IV. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS.

Discussion on the Governor's Address was resumed.

Shri Aseem Goel, Dr. Kamal Gupta, Shri Jagdish Nayar, Shri Ishwar Singh and Shri Jogi Ram Sihag, Members from the Treasury Benches, spoke for 15, 13, 13, 11 and 17 minutes, respectively.

Smt. Kiran Choudhry, Dr. Raghuvir Singh Kadian and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 15, 15 and 17 minutes, respectively.

Shri Rakesh Daultabad, an Independent Member, spoke for 05 minutes.

V. CHANGE IN THE PROGRAMME OF THE HOUSE.

As more Members want to participate on discussion on Governor's Address, the Speaker with the sense of the House announced that 2nd Sitting of the House will also be held today i.e. 9.3.2021 at 2.35 P.M.

The Deputy Speaker occupied the Chair from 11.44 A.M. to 1.08 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 1.30 P.M. for 5 minutes.

The Sabha then adjourned till 02.35 P.M. on Tuesday, the 9th March, 2021 (2nd Sitting).

BULLETIN NO. 4**Tuesday, the 9th March, 2021 (2nd Sitting)**

(From 2.35 P.M. to 7.30 P.M.)

I. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS.

Discussion on the Governor's Address was resumed.

S/Shri Vinod Bhayana, Krishan Lal Middha, Ram Kumar, Deepak Mangla, Subhash Sudha, Satya Parkash, Narender Gupta, Laxman Singh Yadav, Sanjay Singh, Parveen Dagar, Sita Ram Yadav, Parmod Vij and Ram Kumar Gautam, Members from the Treasury Benches, spoke for 09, 07, 06, 08, 07, 10, 08, 08, 07, 06, 08, 06 and 08 minutes, respectively.

S/Shri Aftab Ahmed, Shamsheer Singh Gogi, Mohd. Ilyas, Amit Sihag, Varun Chaudhary, Balbir Singh, Neeraj Sharma, Mamman Khan, Mewa Singh, Surender Panwar and Chiranjeev Rao, Members from the Indian National Congress Party, spoke for 08, 08, 09, 08, 09, 06, 08, 12, 06, 07 and 07 minutes, respectively.

Shri Nayan Pal Rawat and Shri Balraj Kundu, Independent Members, spoke for 04 and 08 minutes, respectively.

The Deputy Chief Minister also spoke for 19 minutes.

The Chief Minister, by way of reply, spoke for 78 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 5th March, 2021 at 02.00 P.M.’.”

was put and carried unanimously .

The Deputy Speaker occupied the Chair from 4.19 P.M. to 5.39 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 6.30 P.M. for 30 minutes.
- (ii) At 7.00 P.M. for 15 minutes.
- (iii) At 7.15 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 10th March, 2021.

BULLETIN NO. 5**Wednesday, the 10th March, 2021**

(From 10.00 A.M. to 5.38 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

13. Shri Manohar Lal Saini, former Member of Parliament.

14. Havildar Vedpal, Village Chhudani, District Jhajjar.

and spoke for 02 minutes.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party, also spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for one minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	15	-	-	22

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

III. DISCUSSION ON THE NO-CONFIDENCE MOTION AGAINST THE COUNCIL OF MINISTERS.

The Speaker informed the House that he had received a notice of No-Confidence Motion from Shri Bhupinder Singh Hooda and 27 other M.L.As (Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jaiveer Singh, Shri Jagbir Singh Malik, Mohd. Ilyas, Shri Rajinder Singh Joon, Shri Amit Sihag, Shri Kuldeep Vats, Shri Balbir Singh, Smt. Shakuntla Khatak, Shri Varun Chaudhary, Shri Neeraj Sharma, Shri Dharam Singh Chhokar, Shri Subhash Gangoli, Rao Dan Singh, Smt. Shalley, Shri Mamman Khan, Shri Mewa Singh, Shri Bishan Lal, Shri Indu Raj, Smt. Renu Bala, Shri Shamsher Singh Gogi, Shri Shishpal Singh and Shri Surender Panwar) and admitted the same in following terms:-

“We move a Motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

and put it to the vote of the House for leave being granted and on a count of the Members rising in its favour having been taken i.e. more than 18, the Speaker declared that the leave was granted. The Speaker allotted two hours for discussion on the said motion and further stated that the time to each party would be given according to their proportionate strength in the House. **(The discussion actually lasted 5 hours 55 minutes.)**

The Speaker asked Shri Bhupinder Singh Hooda, Leader of the Opposition to read out his No-Confidence Motion.

At 11.05 A.M., Shri Bhupinder Singh Hooda, M.L.A. moved-

“That we move a motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

and spoke for 27 minutes.

Dr. Abhe Singh Yadav, Shri Aseem Goel, Shri Harvinder Kalyan, Dr. Kamal Gupta, Shri Ishwar Singh and Shri Amarjeet Dhanda, from the Treasury Benches, spoke for 11, 16, 11, 11, 11 and 06 minutes, respectively.

Dr. Raghuvir Singh Kadian, Shri Jagbir Singh Malik, Smt. Kiran Choudhry, Shri Bharat Bhushan Batra, Smt. Shakuntla Khatak, Smt. Geeta Bhukkal and Shri Shishpal Singh, Members from the Indian National Congress Party, spoke for 15, 17, 15, 08, 06, 08 and 08 minutes, respectively.

Shri Nayan Pal Rawat, Shri Randhir Singh Gollen, Shri Sombir and Shri Balraj Kundu, Independent Members, spoke for 05, 08, 07 and 08 minutes, respectively.

Shri Gopal Kanda, a Member from the Haryana Lokhit Party, spoke for 9 minutes.

The Education Minister, The Agriculture Minister, The Minister of State for Archaeology and Museums, The Transport Minister and The Deputy Chief Minister, spoke for 14, 14, 08, 07 and 18 minutes respectively.

The Chief Minister, while replying to the debate, spoke for 87 minutes.

Thereafter, the motion-

“We move a motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

was put to the vote.

The Speaker, after calling upon those Members, who were for ‘Aye’ and those were for ‘No’ respectively to rise in their places and on a count having been taken, declared that the Motion was lost.

The Motion was lost.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (SECOND INSTALMENT)

The Chief Minister presented the Supplementary Estimates for the Year 2020-2021 (Second Instalment).

V. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Shri Subhash Sudha, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2020-2021 (Second Instalment.)

VI. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (SECOND INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 3, 4, 6, 15, 17, 23 and 24, 27, 36, 45 and 47) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 4 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 17 was put and carried.

Demand Nos. 23 & 24 were put together and carried.

Demand No. 27 was put and carried.

Demand No. 36 was put and carried.

Demand No. 45 was put and carried.

Demand No. 47 was put and carried.

VII. LEGISLATIVE BUSINESS

(i) BILLS TO BE INTRODUCED

1. The Haryana Municipal (Amendment) Bill, 2021.

At 5.14 P.M., the Urban Local Bodies Minister moved for leave to introduce the Haryana Municipal (Amendment) Bill, 2021.

The motion was put and carried.

The Urban Local Bodies Minister also introduced the Haryana Municipal (Amendment) Bill, 2021.

The motion was put and carried.

2. The Haryana Yog Aayog Bill, 2021.

At 5.16 P.M., the Health Minister moved for leave to introduce the Haryana Yog Aayog Bill, 2021.

The motion was put and carried.

The Health Minister also introduced the Haryana Yog Aayog Bill, 2021.

The motion was put and carried.

3. The Haryana Enterprises Promotion (Amendment) Bill, 2021.

At 5.17 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Enterprises Promotion (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Enterprise Promotion (Amendment) Bill, 2021.

The motion was put and carried.

(ii) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Rural Development (Amendment) Bill, 2021.

At 5.18 P.M., the Deputy Chief Minister moved-

That the Haryana Rural Development (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

VIII. INTIMATION REGARDING A FILM 'MERA FAUJI CALLING'.

The Chief Minister informed the House that a show of a patriotic film 'Mera Fauji Calling' is being organising for M.L.As. and Officers on 11th March, 2021 at 11.30 A.M. in PVR, Elante Mall, Industrial Area, Phase-1, Chandigarh. He requested all the Members and Officers to go there for watching the film.

IX. RESUMPTION OF LEGISLATIVE BUSINESS.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2021.

At 5. 23 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Municipal Corporation (Amendment) Bill, 2021.

At 5. 26 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 04 and 02 minutes respectively.

The Chief Minister also spoke for a while.

The Urban Local Bodies Minister, by way of reply, spoke for 04 minutes.

X. DEFFERMENT OF THE BILL

During the consideration stage of the Haryana Municipal Corporation (Amendment) Bill 2021, a suggestion made by Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, M.L.As. and agreed by the Urban Local Bodies Minister, the Speaker announced that the Haryana Municipal Corporation (Amendment) Bill 2021 is deferred for next sitting of the House.

XI. RESUMPTION OF LEGISLATIVE BUSINESS.**4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.**

At 5.36 P.M., the Parliamentary Affairs moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 11.54 A.M. to 12.47 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 1.30 P.M. for 1 hour.
- (ii) At 2.30 P.M. for 1 hour.
- (iii) At 3.30 P.M. for 30 minutes.
- (iv) At 4.00 P.M. for 30 minutes.
- (v) At 4.30 P.M. for 30 minutes.
- (vi) At 5.00 P.M. for 30 minutes.
- (vii) At 5.30 P.M. for 15minutes.

The Sabha then adjourned till 12.00 Noon on Friday, the 12th March, 2021.

BULLETIN NO. 6

Friday, the 12th March, 2021

(From 12.00 Noon to 2.37 P.M.)

I. INTIMATION REGARDING AMRUT MAHOTSAV ON THE OCCASION OF 75TH ANNIVERSARY OF INDIA'S INDEPENDENCE.

The Chief Minister informed the House that 'Amrut Mahotsav' will start from today on the pattern of 'Dandi March' which was started by Mahatma Gandhi on 12th March, 1930. He further stated that 'Amrut Mahotsav' is being organizing on the mark of 75th anniversary of India's Independence

I. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2021-22.

The Chief Minister presented the Budget Estimates for the Year 2021-22.

The Sabha then adjourned till 02.00 P.M. on Monday, the 15th March, 2021.

BULLETIN NO. 7**Monday, the 15th March, 2021**

(From 2.00 P.M. to 7.05 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	17	03	-	21

(b) Unstarred: -40

II. INTIMATION REGARDING THE CORRECTION IN THE BUDGET SPEECH DELIVERED ON 12.3.2021.

The Chief Minister, with the permission of the Speaker, informed the House that in Para No. 112 of the Budget speech, the name of Dr. Mangal Sen Government Medical College, Bhiwani may now be corrected as Pt. Neki Ram Medical College, Bhiwani.

Smt. Kiran Choudhry and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, also spoke on the above said matter.

Shri Ram Kumar Gautam, a Member from the Jannayak Janta Party, also spoke on this issue.

The Health Minister also spoke on this matter and demanded that another Medical College/Institute should be established in the name of Dr. Mangal Sen.

The Chief Minister assured the House that a big project will be established in the name of Dr. Mangal Sen.

III. LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation from the Deputy Chief Minister, Shri Dushyant Chautala and Smt. Naina Singh Chautala, M.L.A., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session for today i.e.15th March, 2021 due to their family function.

IV. CONGRATULATIONS ON THE BIRTHDAY OF THE HEALTH MINISTER AND A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated the Health Minister Shri Anil Vij, and Dr. Abhe Singh Yadav, Member of the Haryana Legislative Assembly on their Birthday.

V. INTIMATION REGARDING THE MISBEHAVIOUR OF THE MEMBERS OF SHIROMANI AKALI DAL OF PUNJAB VIDHAN SABHA.

The Speaker informed the House in regard to the misbehavior of the Members of the Shiromani Akali Dal of Punjab Vidhan Sabha during the press conference of the Chief Minister on 10th march, 2021 at 5.30 p.m. at the Speaker's Gate of the Haryana Vidhan Sabha and condemned the indecent act of the Members of the Shiromani Akali Dal of Punjab Vidhan Sabha.

VI. RAISING THE MATTER OF GIVING THREAT.

Shri Aseem Goel, a Member from the Treasury Benches raised the matter in regard to the threat given to him by some demonstrators at outside his residence in Ambala City after his speech in the Assembly on the No-Confidence Motion. He further stated that the demonstrators had used filthy language at the time of demonstration and even such type of language they would not like to listen in the presence of their family members. Shri Aseem Goel, even accused the Indian National Congress Party for instigating those responsible for the demonstration outside his residence. Dr. Raghuvir Singh Kadian, M.L.A. strongly objected the allegation leveled by Shri Aseem Goel.

Shri Aseem Goel further requested the Speaker that a unanimous decision should be taken by the House in regard to such type of demonstrations and further demanded that a ban should also be imposed on such type of demonstrations.

Shri Bhupinder Singh Hooda, Leader of the Opposition clarified that nobody from his party is instigating the people to boycott of the political leaders. He further stated that the Indian National Congress Party is supporting the farmers on their demands.

The Chief Minister also spoke and after some discussion on this issue, he requested the Speaker that this House should move a resolution condemning any act of boycotting the political leaders but the Members of the Indian National Congress Party strongly objected it and stated that there is no need to move the such type of Condemnation Motion. There were heated exchanges between the Treasury Benches and some Members of the Indian National Congress Party over this issue.

Shri Ram Karan, a Member from the Jannayak Janta Party, also spoke in this regard.

The Parliamentary Affairs Minister and the Power Minister also expressed their views in this regard.

VII. CONDEMNATION MOTION REGARDING THE BOYCOTT OF LEADERS OF ANY POLITICAL PARTY BY ANY SECTION OF THE SOCIETY OR ANY ORGANISATION.

The Chief Minister with the permission of the Speaker, moved –

“कि अगर कही पर समाज का कोई वर्ग, कोई भी संगठन किसी भी राजनीतिक पार्टी के नेताओं का बायकाट करने की बात कहेगा तो यह सदन उनकी निंदा करने का प्रस्ताव पास करता है।”

Shri Bhupinder Singh Hooda, Shri Bharat Bhushan Batra and Smt. Kiran Choudhry, Shri Jagbir Singh Malik and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party, spoke on this matter. Shri Bhupinder Singh Hooda stated that there is no need to bring such type of Condemnation Motion so he demanded that this motion should be withdrawn by the Government.

The Chief Minister also spoke and clarified the position.

The motion was moved and carried.

VIII. WALK OUT

Immediately after passing the Condemnation Motion, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against to pass the above said Condemnation Motion.

IX. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired, the Speaker informed-

- (xxiv) Dr. Raghuvir Singh Kadian, M.L.A. that his notice of Calling Attention Notice Hkkjh ckfj”k ,oa vksyko`f`V ds dkj.k csjh gYds ds leLr xkaoksa esa Qlyksa dks gq, uqdlku ckjs has been sent to the Government for comments within 48 hrs.
- (xxv) Shri Jagbir Singh Malik, Shri Jaiveer Singh, Shri Bharat Bhushan Batra and Shri Aftab Ahmed, M.L.As. that their notice of Calling Attention Notice fodykaxksa dh ekaxsa iwjh djus ckjs has been disallowed.

X. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2021-22.

General discussion on the Budget Estimates for the Year 2021-22 was taken place.

Dr. Kamal Gupta, Shri Mahipal Dhanda, Shri Ghanshyam Dass, Shri Deepak Mangla and Shri Ram Kumar Gautam, Members from the Treasury Benches, spoke for 20, 20, 14, 11 and 18 minutes, respectively.

Smt. Kiran Choudhry, Rao Dan Singh and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 21, 14 and 16 minutes, respectively.

Shri Rakesh Daultabad and Shri Sombir, Independent Members, spoke for 03 and 09 minutes, respectively.

XI. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the Second Report of the Business Advisory Committee as under:-

“The Committee met at 4.00 P.M. on Monday, the 15th March, 2021 in the Chamber of the Hon’ble Speaker.

The Committee, after some discussion, recommends that the business on 16th, 17th and 18th March, 2021 be transacted by the Sabha as under:-

TUESDAY, THE 16 TH MARCH, 2021 (10.00 A.M.) (First Sitting)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2021-2022. 3. Papers to be laid, if any.
TUESDAY, THE 16 TH MARCH, 2021 (2.30 P.M.) (Second Sitting)	<ol style="list-style-type: none"> 1. Resumption of General Discussion on Budget Estimates for the year 2021-2022 and reply by the Finance Minister on Budget Estimates for the year 2021-2022 and Voting on Demands for Grants for the year 2021-2022.
WEDNESDAY, THE 17 TH MARCH, 2021 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule-121. 3. Legislative Business.
THURSDAY, THE 18 TH MARCH, 2021 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha sine-die. 4. Papers to be laid, if any. 5. Presentation of Reports of the Assembly Committees. 6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2021-2022. 7. Legislative Business. 8. Any other Business.”

The Parliamentary Affairs Minister moved—

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

The motion was put and carried.

XII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of the Committees to present the report of the Committees as under:-

- (i) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Accounts presented the 81st Report of the Committee on Public Accounts for the year 2020-2021 on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-2018 and on the Reports of the Comptroller and Auditor

General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31st March, 2018.

and spoke for 3 minutes.

- (ii) The Chairperson (Dr. Kamal Gupta) of Local Bodies and Panchayati Raj Institutions presented the Sixteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2020-2021 on Annual Technical Inspection Report on Local Bodies and Panchayati Raj Institutions for the year 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016 and 2016-2017 audited by the Principal Accountant General (Audit), Haryana.
- (iii) The Chairperson (Speaker) of the Rules Committee laid on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 *ibid*.

XIII. LEGISLATIVE BUSINESS

(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

1. The Haryana Appropriation (No. 1) Bill, 2021.

At 6.30 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No. 1) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

(ii) BILLS TO BE INTRODUCED

1. The Haryana Short Titles Amendment Bill, 2021.

At 6.33 P.M., the Parliamentary Affairs Minister moved for leave to introduce the Haryana Short Titles Amendment Bill, 2021.

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Short Titles Amendment Bill, 2021

The motion was put and carried.

2. The Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

At 6.35 P.M., the Home Minister moved for leave to introduce the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

As soon as the Home Minister moved for leave to introduce the above said bill, Dr. Raghuvir Singh Kadian, Shri Bhupinder Singh Hooda and some other Members of the Indian National Congress Party suddenly stood up on their seats and objected the introduction of the above said bill. Dr. Raghuvir Singh Kadian further stated that the intension of the Government is not clear in introducing the bill as this bill is introducing in the wake of the farmer's agitation at the Delhi's borders. He further demanded to withhold this bill at this time.

Shri Bhupinder Singh Hooda, Leader of the Opposition also opposed the introduction of this bill and demanded voting on the introduction of the bill.

The Home Minister also spoke on this matter and clarified the position.

The Speaker asked the Members of the Indian National Congress Party that there is no provision of voting/division at the stage of the introducing of the bill. He further stated that the Members can debate and demand for voting at the time of discussion on the bill but the Members of the Indian National Congress Party were not satisfied with the assurance given by the Speaker and continuously insisting their demand for voting on the introduction of the bill, even some Members of the Indian National Congress Party rushed into the well of the House and started to argue with the Speaker on their demand. The Speaker asked the Members to take their seats but they did not do so.

The motion was put and carried.

The Home Minister also introduced the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

The motion was put and carried.

XIV WALK OUT

During the introducing of the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021, all the Members of the Indian National Congress Party staged a walk out as a protest against the introduction of the bil.

XV. RESUMPTION OF THE LEGISLATIVE BUSINESS

3. The Haryana Panchayati Raj (Amendment) Bill, 2021.

At 6.49 P.M., the Minister of State for Archaeology and Museums moved for leave to introduce the Haryana Panchayati Raj (Amendment) Bill, 2021.

The motion was put and carried.

The Minister of State for Archaeology and Museums also introduced the Haryana Panchayati Raj (Amendment) Bill, 2021.

The motion was put and carried.

(iii) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Municipal Corporation (Amendment) Bill, 2021.

At 6.50 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2 was put and carried.

Clause 3

The Urban Local Bodies Minister with the permission of the Speaker, also moved the following amendment of Clause 3 (Section 87 of the Principal Act) of the said bill-

In Clause 3, in sub- clause (i), in item (a),-

(1) For the sign”.” Existing at the end, the sign “.” shall be substituted.

(2) The following proviso shall be inserted, namely:-

"Provided that no property tax shall be payable on any land being exclusively used for agricultural purposes.”;

(3) For the existing Explanation, the following Explanations shall be substituted, namely:-

“Explanation.- For the purposes of this clause,-

(1) the words “land being exclusively used for agricultural purposes” shall include the land on which any structure has been raised for the purposes of keeping electricity meter and other electric fixture for tube well connection.

(2) the words “floor rate” means the minimum rate, as specified in the notification to be issued under the said clause.”.

and spoke for 1 minute.

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clause 4 to 13 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

2. The Haryana Municipal (Amendment) Bill, 2021.

At 6.55 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 5

The Urban Local Bodies Minister with the permission of the Speaker, also moved the following amendment of Clause 5 (Section 69 of the Principal Act) of the said bill-

In Clause 5, in sub- clause (i), in item (a),-

(1) for the sign”.” Existing at the end, the sign “:” shall be substituted.

(2) the following proviso shall be inserted, namely:-

"Provided that no property tax shall be payable on any land being exclusively used for agricultural purposes.”;

(3) for the existing Explanation, the following Explanations shall be substituted, namely:-

“Explanation.- For the purposes of this clause,-

(1) the words “land being exclusively used for agricultural purposes” shall include the land on which any structure has been raised for the purposes of keeping electricity meter and other electric fixture for tube well connection.

(2) the words “floor rate” means the minimum rate, as specified in the notification to be issued under the said clause.”.

and spoke for a while.

The amendment was put and carried.

Clause 5, as amended, was put and carried.

Clauses 6 to 11 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

3. The Haryana Enterprises Promotion (Amendment) Bill, 2021.

At 7.00 P.M., the Minister of State for Archaeology and Museums moved-

That the Haryana Enterprises Promotion (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 11 were together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Archaeology and Museums moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Yog Aayog Bill, 2021.

At 07.02 P.M., the Health Minister moved-

That the Haryana Yog Aayog Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 27 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the chair from 3.51 P.M. to 5.41P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

(iv) At 6.30 P.M. for 15 minutes.

(v) At 6.45 P.M. for 10 minutes.

(vi) At 6.55 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 16th March, 2021(1st Sitting).

BULLETIN NO. 8**Tuesday, the 16th March, 2021 (1st Sitting)**

(From 10.00 A.M. to 1.27 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	18	1	-	22

The remaining Starred question was deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 20

II DEFERMENT OF THE CALLING ATTENTION MOTION

The Speaker informed the House that he had received a Calling Attention Motion No. 20 given notice of by Shri Bharat Bhushan Batra and 6 other M.L.As. (Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary, Shri Shishpal Singh and Shri Surender Panwar) हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त कीमत की पुनर्गणना के विषय में हरियाणा के माननीय मुख्यमंत्री के आदेश तथा साथ ही साथ पंजाब तथा हरियाणा उच्च न्यायालय के तीन माननीय न्यायाधीशों (सेवानिवृत्त) की रिपोर्ट के लागू न करने संबंधी and the same has been admitted. He further stated that as the Chief Minister had to reply on this Calling Attention Motion and he is busy in an important meeting, hence, the same Calling Attention Motion is deferred for the Second Sitting of today i.e. 16.3.2021.

III. NOTICE OF CALLING ATTENTION MOTIONS.

When enquired, the Speaker informed-

- (i) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice बढ़ती बेरोजगारी से त्रस्त हरियाणा के युवाओं की दयनीय स्थिति बारे has been disallowed
- (ii) Dr. Raghuvir Singh Kadian, M.L.A. that his notice of Calling Attention Notice भारी बारिश एवं ओलावृष्टि के कारण बेरी हल्के के समस्त

गांवों में फसलों को हुए नुकसान बारे has been sent to the Government for comments within 48 hrs.

IV. RAISING THE MATTER IN REGARD TO DEMONSTRATORS.

Shri Aseem Goel, M.L.A. raised the matter in regard to demonstrators, who were agitating outside his residence in Ambala City after his speech delivered on the No-Confidence Motion in the Assembly. He further stated that demonstrators were not the farmers but they were the office bearers of the Congress Party. He also showed a photo as a proof in this regard, in which some office bearers of the Congress Party were sitting outside his residence and demonstrating.

Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, M.L.A., also spoke on this matter and objected the allegation leveled by Shri Aseem Goel, M.L.A.

V. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2021-22.

General discussion on the Budget Estimates for the Year 2021-22 was resumed.

Shri Bishamber Singh, Dr. Abhe Singh Yadav, Shri Dura Ram, Shri Ram Karan and Shri Devender Singh Babli, Members from the Treasury Benches, spoke for 13, 21, 07, 04 and 09 minutes, respectively.

Shri Dharam Singh Chhoker, Shri Indu Raj Narwal and Shri Aftab Ahmed, Members from the Indian National Congress Party, spoke for 10, 17 and 14 minutes, respectively.

Shri Randhir Singh Gollen and Shri Balraj Kundu, Independent Members, spoke for 19 and 23 minutes, respectively.

VI. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 10 on the Table of the House.

The Deputy Speaker occupied the Chair from 11.38 A.M. to till the adjournment of the Sitting.

The Sabha then adjourned till 2.30 P.M. on Tuesday, the 16th March, 2021(2nd Sitting).

BULLETIN NO. 9**Tuesday, the 16th March, 2021 (2nd Sitting)**

(From 2.30 P.M. to 8.51 P.M.)

I. RAISING THE MATTER OF C.A.G. REPORT.

As soon as the House assembled, Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised the matter of C.A.G. Report, which was tabled in the House today. She further demanded that C.A.G. Report should be tabled on the day of presentation of the Budget so that the Members can go through the Report before delivering their speech in the House.

The Speaker assured the House to consider in this regard in future.

II. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त कीमत की पुनर्गणना के विषय में हरियाणा के माननीय मुख्यमंत्री के आदेश तथा साथ ही साथ पंजाब तथा हरियाणा उच्च न्यायालय के तीन माननीय न्यायाधीशों (सेवानिवृत्त) की रिपोर्ट के लागू न करने संबंधी

The Speaker informed the House that he had received a Calling Attention Motion No. 20 given notice of by Shri Bharat Bhushan Batra and 6 other M.L.As. (Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary, Shri Shishpal Singh and Shri Surender Panwar) हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त कीमत की पुनर्गणना के विषय में हरियाणा के माननीय मुख्यमंत्री के आदेश तथा साथ ही साथ पंजाब तथा हरियाणा उच्च न्यायालय के तीन माननीय न्यायाधीशों (सेवानिवृत्त) की रिपोर्ट के लागू न करने संबंधी and the same has been admitted

The Speaker asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice being a first signatory. He further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, four Members can ask their supplementaries on this Calling Attention Motion and the Chief Minister to make a statement thereafter.

Shri Bharat Bhushan Batra, M.L.A. to read out his notice.

The Agriculture and Farmer's Welfare Minister then made a statement.

The Chief Minister also spoke on this matter.

IV. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE CHIEF MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2021-2022.

General discussion on the Budget Estimates for the Year 2021-2022 was resumed.

Shri Ghanshyam Saraf, Shri Lakshman Napa, Shri Mohan Lal Badoli, Shri Rajesh Nagar, Shri Harvinder Kalyan, Shri Subhash Sudha, Shri Jagdish Nayar, Smt. Nirmal Rani, Shri Parveen Dagar, Shri Satya Parkash, Shri Parmod Vij, Shri Sudhir Singla, Shri Ishwar Singh, Shri Jogi Ram Sihag and Shri Amarjeet Dhanda, Members from the Treasury Benches, spoke for 10, 07, 04, 06, 07, 09, 08, 05, 08, 07, 07, 06, 14, 12 and 08 minutes respectively.

Shri Subhash Gangoli, Dr. Bishan Lal, Shri Shamsheer Singh Gogi, Shri Jaiveer Singh, Shri Mamman Khan, Shri Neeraj Sharma, Smt. Geeta Bhukkal, Mohd. Ilyas, Shri Chiranjeev

Rao, Shri Varun Chaudhary, Smt. Shakuntla Khatak and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for 09, 09, 08, 08, 09, 08, 09, 11, 08, 07, 09 and 07 minutes respectively.

Shri Dharam Pal Gonder and Shri Nayan Pal Rawat, Independent Members, spoke for 07 and 05 minutes respectively.

The Chief Minister by way of reply, spoke for 98 minutes.

V. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET FOR THE YEAR 2021-22.

As per past practice and to save the time of the House, all the demands for grants (Nos.1 to 45) on the order paper were deemed to have been read and moved together. The Members were requested to indicate the demand number on which they wish to raise discussion while speaking.

Shri Bharat Bhushan Batra and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party spoke for a while respectively.

Demand Nos.1 to 45 were put together and carried.

The Deputy Speaker occupied the Chair from 3.21 P.M. to 5.50 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (vii) At 6.30 P.M. for 1 Hour.
- (viii) At 7.30 P.M. for 30 minutes.
- (ix) At 8.00 P.M. for 30 minutes.
- (x) At 8.30 P.M. for 20 minutes.
- (xi) At 8.50 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 17th March, 2021.

BULLETIN NO. 10**Wednesday, the 17th March, 2021**

(From 10.00 A.M. to 11.42 A.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	02	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 08

II. CONGRATULATIONS ON THE BIRTHDAY OF A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated Shri Rakesh Daultalbad, a Member of the Haryana Legislative Assembly on his Birthday.

III. RAISING THE VARIOUS MATTERS.

- (i) Smt. Kiran Choudhry, a Member from the Indian National Congress Party raised a matter of withdrawal of the Punjab Land Revenue (Haryana Amendment) Bill, 2020, which was passed by the Haryana Legislative Assembly in its previous Session i.e. 6.11.2020 and still awaited for the consent of the Hon'ble Governor, Haryana. She further stated that a letter has already been written by her to the Chief Minister in this regard on 2.5.2021 and demanded that this House should re-consider about this bill as the provisions of this bill are not upto the mark. She also wanted to know the comments raised by the Hon'ble Governor in this bill.

The Speaker asked the Member to lay the letter on the floor of the House and the Government will reply in this regard.

- (ii) Smt. Kiran Choudhry, M.L.A. also raised the matter of C.A.G. Report and stated that this report has been tabled late on the floor of the House. She further stated that it was the second year in a row that the C.A.G. Report was tabled in the House after the completion of the discussion on Budget Estimates, while C.A.G. has released the Report on 5th March, 2021 and as a result the Members could not discuss its contents in the House. She further requested the Speaker to fix the responsibility in this regard.

The Speaker asked the Member that the C.A.G. Report was tabled on the day, which has been fixed for it and it was decided in the meeting of the Business

Advisory Committee, hence there is no delay for the same. However, it will be considered that the C.A.G. Report may be circulated in the House well in time in future.

Shri Jagbir Singh Malik and Dr. Raghuvir Singh Kadian, Members of the Indian National Congress Party, also spoke on this issue.

Dr. Abhe Singh Yadav and Shri Harvinder Kalyan, Members from the Treasury Benches, also spoke on this matter.

The Power Minister also spoke on this matter.

- (iii) Smt. Geeta Bhukkal, a Member of the Indian National Congress Party raised the matter of Tablets which were given to the Members by the Government. She further stated that information relating to the Session is given to the Members in Shape of C.D. but it does not run in the laptops, tablets, I-pads and Computers as a result the Members cannot go through the information relating to the Session work. She further requested the Speaker that the information relating to the Session work may be given in Pen Drive.

The Speaker asked the Member that in future the information relating to the Session work will be provided in the shape of Pen Drive.

IV. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2021-2022 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2021-2022, keeping in view the proportionate strength of various parties/ groups in the House.

Shri Bharat Bhushan Batra, Dr. Raghuvir Singh Kadian and Smt. Geeta Bhukkal, Members of the Indian National Congress Party, also spoke in this regard.

The motion was put and carried unanimously.

V. NOTICE OF CALLING ATTENTION MOTION.

When enquired, the Speaker informed Dr. Raghuvir Singh Kadian, M.L.A. that the comments of his Calling Attention Notice regarding damage to crops due to heavy rain and hailstorms in almost villages of Beri Constituency have been received from the Government and as per the report of the Deputy Commissioner, Jhajjar, there is no damage to crops due to rain or hailstorm in villages of Beri Constituency, therefore no special Girdawari is required to be conducted but Dr. Raghuvir Singh Kadian did not satisfy with the comments given by the Deputy Commissioner, Jhajjar and requested the Speaker to constitute a Committee of the House to inquire this matter as the report of the Deputy Commissioner, Jhajjar is not reliable.

The Speaker asked the Agriculture and Farmer's Welfare Minister that whether any information in this regard is available to him. The Agriculture Minister clarified the position and assured the House that the Government will inquire into the matter again and the Deputy Commissioner, Jhajjar will contact the concerned Member in this regard.

The Deputy Chief Minister also clarified the position and assured the Member that he will constitute a District level Committee to seek the report in this regard and the same will be supplied in writing to the Member.

VI. RAISING THE MATTER OF ACCUMULATION OF RAINING WATER.

Shri Kuldeep Vats, a Member of the Indian National Congress Party raised the matter of damage to crops due to the accumulation of rain water in the villages of Badli Constituency and stated that if no provision will be made to drain out the accumulated rain water then the farmers will not be in the position to sow their next crop. He further demanded that the Government should look into the matter seriously.

The Speaker asked the Member to give in writing in this regard to the Deputy Chief Minister.

The Deputy Chief Minister also clarified the position and assured the Member that if the Member will send his proposal to drain out the accumulated rain water to the Flood and Draught Relief Committee then the Government will work in this matter on priority basis.

Shri Kuldip Vats requested the Speaker that if any officer gives wrong information to the Deputy Chief Minister then action should be taken by the Deputy Chief Minister.

The Speaker assured the Members of the House that if any officer gives wrong information to the Government then action will be taken against the concerned officer and a Privilege Motion will also be moved in this House against him.

Shri Shamsher Singh Gogi, a Member of the Indian National Congress Party raised the matter of complaint against the Deputy Commissioner, Karnal and stated that no action has been taken against the officer so far.

The Speaker asked the Member to visit his chamber for clarifying the position. He further assured the Members of the House that if any Member gives his problem in writing to him, he will inquire the matter and if needed, the action will be taken.

VII. LEGISLATIVE BUSINESS

BILLS TO BE INTRODUCED

1. **The Haryana Contingency Fund (Amendment) Bill, 2021.**

At 11.39 A.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Contingency Fund (Amendment) Bill, 2021.

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Contingency Fund (Amendment) Bill, 2021.

The motion was put and carried.

2. **The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.**

At 11.40 A.M, the Deputy Chief Minister moved for leave to introduce the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

The motion was put and carried.

3. **The Sports University of Haryana Bill, 2021.**

At 11.41 A.M, the Minister of State for Sports and Youth Affairs moved for leave to introduce the Sports University of Haryana Bill, 2021.

The motion was put and carried.

The Minister of State for Sports and Youth Affairs also introduced the Sports University of Haryana Bill, 2021.

The motion was put and carried.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 18th March, 2021.

BULLETIN NO. 11**Thursday, the 18th March, 2021**

(From 10.00 A.M. to 2.28 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	-	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 05

II. BEST LEGISLATORS AWARD

The Speaker informed the House that Dr. Abhe Sing Yadav and Shri Varun Chaudhary M.L.As. have been selected for Best Legislators Award by the Best Legislator Award Committee for the Year 2020-2021.

He further invited the Chief Minister, the Deputy Chief Minister, the Leader of the Opposition, the Parliamentary Affairs Minister and the Deputy Speaker for awarding the both selected M.L.As.

Thereafter, both selected M.L.As. were awarded by the Members of the Best Legislator Award Committee with a citation, a certificate, a Shawl and a Cheque of Rs. 1 Lakh for their outstanding contribution to the Vidhan Sabha.

Smt. Kiran Choudhry, M.L.A. congratulated both the Members and thanked to the Speaker for the distribution of the Best Legislator Award.

III. RAISING THE VARIOUS MATTERS

(i) Smt. Kiran Choudhry, M.L.A. raised the matter of the selection of a International Sharp Shooter Shri Vishwajeet Singh as H.C.S. She further wanted to know that what was the compulsion for which the Government has to appoint him as H.C.S. and why the Government did not appeal to the Supreme Court against the orders of the High Court.

The Chief Minister clarified the position and asked the Member that there is no irregularity to appoint him as H.C.S. and if anyone wants to challenge it, he can appeal to the Supreme Court.

(ii) Smt. Geeta Bhukkal, M.L.A. raised the matter of closure of 1057 Government Schools and scrapping the Kisan Model School Projects and discontinuing of teacher's training courses in District Institutes for Education and Training (DIETs).

The Education Minister clarified the position and informed the House that Kisan Model School Projects are being replaced in Sanskriti Model Schools.

Shri Jagbir Singh Malik and Shri Bhupinder Singh Hooda, MLAs also spoke on this issue.

(iii) Shri Kuldeep Vats, M.L.A. raised the matter of announcement of Sanskriti Model School in Patoda Village of his Constituency and stated that the construction work of said Model School has not started so far and further demanded that the construction work of the said school may be started as early as possible.

The Chief Minister also clarified the position in this regard.

IV. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through e-mail from Shri Ghanshyam Dass, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. 18.3.2021 due to his personal reasons.

V. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired-

(i) the Speaker informed Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Motion regarding *gfj;k.kk esa efgykvksa ds izfr c<+rs vijk/k fo"ks'kdj efgykvksa ds lkewfgd cykRdkj* has been received today morning, hence it cannot be admitted. Moreover, as per the decision of the Business Advisory Committee only one Calling Attention Motion can be admitted for a day and the same has already been admitted for today.

(ii) the Speaker informed Shri Neeraj Sharma, M.L.A. that his notices of Calling Attention Motions regarding *fnYyh eqEcbZ cM+ksnj ,DlizSl gkbZos ds fuekZ.k esa gks jgs cM+s xksyeky vkSj nknjh eqEcbZ jsyos QzsV dksfjMksj ds fy, tehu vf/kxzg.k esa iz"kklfud feyhHkxr* have been disallowed.

VI. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding to release pending tube well connections of farmers in Haryana.

The Speaker informed the House that he had received a Calling Attention Motion No. 10 given notice of by Shri Parveen Dagar, M.L.A. regarding to release pending tube well connections of farmers in Haryana and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 14 given notice of by Shri Varun Chaudhary, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 10, so, he can also ask his supplementary.

He further asked Shri Parveen Dagar to read out his notice and the Minister concerned to make a statement thereafter.

Shri Parveen Dagar read out his notice.

The Power Minister then made a statement.

VII. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

VIII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

IX. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker, with the permission of the House, permitted the Chairpersons of the various Committees to present the reports of the Committees as under:-

(iv) Dr. Abhe Singh Yadav, a Member of the Rules Committee moved-

That the Final Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid may be passed.

Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra and Shri Aftab Ahmed, Members of the Indian National Congress Party, spoke on the above said final report of the Rules Committee.

Shri Harvinder Singh Kalyan, a Member from the Treasury Benches, also spoke on this issue.

(The motion, as amended, was moved and carried unanimously.)

X. PAPER LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid paper the Fourteenth Report on implementation of the Right to Information Act, 2005 (1.1.2019 to 31.12.2019) of State Information Commission Haryana, as required under section 25 (4) of the Right to Information Act, 2005, on the Table of the House.

XI. RESUMPTION OF PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

(v) Shri Jaiveer Singh, a Member of the Committee on Subordinate Legislation presented the Forty Eighth Report of the Committee on Subordinate Legislation for the year 2020-2021.

(vi) Smt. Geeta Bhukkal, a Member of the Committee on Petitions presented the Tenth Report of the Committee on Petitions for the year 2020-2021 on various Petitions/Representations received by the Committee and spoke for a while.

(vii) The Chairperson (Shri Aseem Goel) of the Committee on Public Undertakings presented the Sixty Seventh Report of the Committee on Public Undertakings for the year 2020-2021 on the Reports of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the years ended 31st March, 2015, 2016 and 2017 and spoke for 5 minutes.

(viii) The Chairperson (Shri Jagbir Singh Malik) of the Committee on Government Assurances presented the Fiftieth Report of the Committee on Government Assurances for the year 2020-2021 and spoke for 3 minutes.

(ix) The Chairperson (Shri Ishwar Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty Fourth Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021 on Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments, Central/State Government's Schemes applicable for the welfare of reserved categories, various matters in which suo-moto cognizance was taken i.e. the matter of atrocities against the Scheduled Castes Categories, 100-100 Square yards plots allotted/not allotted/dispossessed to the reserved categories and not providing the food items as per guideline of "The National Food Security Act, 2013" to the reserved categories etc. and action taken by the Government on the recommendations contained in its Forty Third Report.

(x) The Chairperson (Shri Deepak Mangla) of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Eighth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2020-21.

(xi) The Chairperson (Smt. Seema Trikha) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Sixth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2020-2021 on Health Services and School Education Departments.

(xii) The Chairperson (Shri Subhash Sudha) of the Committee on Estimates presented the Forty Eighth Report of Committee on Estimates for the year 2020-21 on the Budget Estimates for the year 2019-2020 Transport Department.

XII. LEGISLATIVE BUSINESS

(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

1. The Haryana Appropriation (No. 2) Bill, 2021.

At 12.16 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No. 2) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 2) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

Sh. Bharat Bhushan Batra, Dr. Raghuvir Singh Kadian, Sh. Chiranjeev Rao, Sh. Kuldeep Vats, Sh. Mewa Singh, Smt. Kiran Choudhry, Sh. Shamsheer Singh Gogi, Rao Dan Singh, Sh. Amit Sihag, and Sh. Bhupinder Singh Hooda, Members of the Indian National Congress Party, spoke for 8, 10, 2, 2, 3, 1, 1, 1, 3 minutes and for a while respectively.

Sh. Vinod Bhayana, Sh. Aseem Goel, Sh. Sanjay Singh, Sh. Laxman Singh Yadav and Sh. Ram Kumar Gautam, Members of the Treasury Benches Spoke for 2, 2, 3, 2 and 4 minutes respectively.

The Chief Minister, by way of reply, spoke for one minute.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

(ii) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Short Titles Amendment Bill, 2021.

At 1.09 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Short Titles Amendment Bill be taken into consideration at once.

Sh. Bharat Bhushan Batra, Sh. Jagbir Singh Malik and Sh. Bhupinder Singh Hooda, Members of the Indian National Congress Party, spoke for 1, 2 minutes and for a while respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Panchayati Raj (Amendment) Bill, 2021.

At 1.15 P.M., the Deputy Chief Minister moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021.

At 1.17 P.M., the Minister of State for Archaeology and Museums moved-

That the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Archaeology and Museums moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Contingency Fund (Amendment) Bill, 2021.

At 1.20 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Contingency Fund (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Sports University of Haryana Bill, 2021.

At 1.23 P.M., the Minister of State for Sports and Youth Affairs moved-

That the Sports University of Haryana Bill be taken into consideration at once.

Sh. Bhupinder Singh Hooda, Smt Kiran Choudhary and Sh. Bharat Bhushan Batra, Members of the Indian National Congress Party, spoke for 2, 1 and 4 minutes respectively and made a suggestion that this bill may be referred to the Select Committee for more consideration so that maximum benefit can be given to the youth of the Haryana State.

The Chief Minister also spoke for a while and agreed with the suggestion made by the Members of the Indian National Congress Party.

XIII. INTIMATION REGARDING THE FORMATION OF SELECT COMMITTEE

The Speaker informed the House regarding the formation of Select Committee for more consideration of the Sports University of Haryana Bill, 2021 under rule 132. He further stated that the Select Committee will be constituted for which the name given by the Leader of the House, Leader of the Opposition and Independent Members will be included.

XIV. RESUMPTION OF LEGISLATIVE BUSINESS.

6. The Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

At 1.30 P.M., the Home Minister moved-

That the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill be taken into consideration at once.

and spoke for 7 minutes.

Dr. Raghuvir Singh Kadian, Sh. Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 9 and 12 and 3 minutes respectively.

Sh. Abhe Singh Yadav, a Member of the Treasury Benches, spoke for one minute.

Shri Sombir, an Independent Member, spoke for 3 minutes.

The Home Minister also spoke for 4 minutes.

The Deputy Chief Minister also spoke for a while.

The Chief Minister, by way of reply, spoke for 13 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clause 2

The Chief Minister with the permission of the Speaker, moved an amendment in Sub-Clause (e) of Clause 2 of the above said bill-

“In Sub-Clause (e) of Clause 2, for ‘section 4’ be substituted by ‘sub section (6) of Section 5.’ ”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clause 3 was put and carried.

Clause 4

The Chief Minister with the permission of the Speaker, moved an amendment in Clause 4 for existing marginal heading of the above said bill-

“In Clause 4, existing marginal heading ‘Independent valuation agency’ be substituted by ‘Preparation of report by District Magistrate.’ ”

The amendment was put and carried.

Clause 4, as amended, was put and carried.

Clauses 5 to 24 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 10.40. A.M. to 10.42 A.M. and 12.44 P.M. to 1.04 P.M.

The Sabha then adjourned sine die.
